

Details of Charges registered - Vimal Oil And Foods Limited

Sr. Nos	Charge ID No.	Creation / Modification	Date of Creation / Modification / Satisfaction	Amount Secured	Security	Name of the bank
1	10527959	CREATION	07/10/2014	390000000.00/- (RUPEES THIRTY-NINE CRORES ONLY)	<p>NATURE, DESCRIPTION AND BRIEF PARTICULARS OF THE INSTRUMENT(S) CREATING OR MODIFYING THE CHARGE: HYPOTHECATION CUM LOAN AGREEMENT (PLANT & MACHINERY, STOCKS & BOOK DEBTS) EXECUTED BY COMP TO SECURE FUND BASED STAND ALONE WORKING CAPITAL CREDIT FACILITIES WITH AGGREGATE LIMITS OF RS. 39.00 CRORES.</p> <p>EXTENT AND OPERATION OF THE CHARGE: FIRST AND PARI PASSU HYPO CHARGE ON ALL TANGIBLE MOV PROP LIKE PLANT & MACH, STK OF MAT & BOOK DEBTS & ALL OTHER MOV ASSETS OF THE COMP TO SECURE FUND BASED ADHOC CC TOT AGGREGATE LIMITS OF RS. 3900.00 LACS ALONG WITH INT, PENAL INT, ADDL INT, LIQUIDATED DAMAGES, COST, CHARGES & COMMISSION AND ALL OTHER CHARGES DUE TO THE BANK FROM TIME TO TIME OF WHAT SO EVER NATURE. FIRST CHARGE BEING IN FAVOUR OF BOI CONSORTIUM</p> <p>SHORT PARTICULARS OF THE PROPERTY OR ASSET(S) CHARGED (INCLUDING COMPLETE ADDRESS AND LOCATION OF THE PROPERTY): HYPOTHECATION OF (1) ALL MOV PLANT & MACH, EQUIPMENTS AND OTHER MOV ASSETS WHETHER INSTALLED OR NOT AND WHETHER LYING LOOSE OR IN CASES AT MEHSANA & VAIROUS OTHER PLACES OF GODOWNS OR ELSE</p> <p>(2) ALL STKS OF RAW MAT SUCH AS CRUDE OIL OF VARIOUS SEEDS, SEMI & FINISHED STK SUCH AS REFINED OIL. BOTH PRSNT & FUTURE LYING AND STORED AT MEHSANA & VAIROUS OTHER PLACES OF GODOWNS OR ELSE.</p> <p>(3) ALL THE BOOK DEBTS, OUTSTANDINGS, MONEY RECEIVABLES, CLAIMS BILLS BOTH PRESENT & FUTURE</p> <p>(4) DETAILS AS PER ANNEXURE</p>	Bank of India
2	10488786	CREATION	28/03/2014	350000000.00/- (RUPEES THIRTY FIVE CRORES ONLY)	<p>NATURE, DESCRIPTION AND BRIEF PARTICULARS OF THE INSTRUMENT(S) CREATING OR MODIFYING THE CHARGE: HYPOTHECATION CUM LOAN AGREEMENT (PLANT & MACHINERY, STOCKS & BOOK DEBTS) EXECUTED BY COMP TO SECURE FUND BASED ADHOC CASH CREDIT AGGREGATE LIMITS OF RS. 3500.00 LACS.</p> <p>EXTENT AND OPERATION OF THE CHARGE: SECOND AND SUBSERVIENT HYPO CHARGE ON ALL TANGIBLE MOV PROP LIKE PLANT & MACH, STK OF MAT & BOOK DEBTS & ALL OTHER MOV ASSETS OF THE COMP TO SECURE FUND BASED ADHOC CC TOT AGGREGATE LIMITS OF RS. 3500.00 LACS ALONG WITH INT, PENAL INT, ADDL INT, LIQUIDATED DAMAGES, COST, CHARGES & COMMISSION AND ALL OTHER CHARGES DUE TO THE BANK FROM TIME TO TIME OF WHAT SO EVER NATURE. FIRST CHARGE BEING IN FAVOUR OF BOI CONSORTIUM.</p> <p>SHORT PARTICULARS OF THE PROPERTY OR ASSET(S) CHARGED (INCLUDING COMPLETE ADDRESS AND LOCATION OF THE PROPERTY):</p> <p>(1) ALL MOV PLANT & MACH, EQUIPMENTS AND OTHER MOV ASSETS WHETHER INSTALLED OR NOT AND WHETHER LYING LOOSE OR IN CASES AT MEHSANA & VAIROUS OTHER PLACES OF GODOWNS OR ELSE.</p> <p>(2) ALL STKS OF RAW MAT SUCH AS CRUDE OIL OF VARIOUS SEEDS, SEMI & FINISHED STK SUCH AS REFINED OIL. BOTH PRSNT & FUTURE LYING AND STORED AT MEHSANA & VAIROUS OTHER PLACES OF GODOWNS OR ELSE.</p> <p>(3) ALL THE BOOK DEBTS, OUTSTANDINGS, MONEY RECEIVABLES, CLAIMS BILLS BOTH PRESENT & FUTURE.</p> <p>(4) DETAILS AS PER ANNEXURE.</p>	Bank of India
3	10430447	CREATION	14/05/2013	1982500000.00/	<p>NATURE, DESCRIPTION AND BRIEF PARTICULARS OF THE INSTRUMENT(S) CREATING OR MODIFYING THE CHARGE: HYPOTHECATION CUM LOAN AGREEMENT (PLANT & MACHINERY, STOCKS & BOOK DEBTS) EXECUTED BY COMP TO SECURE FUND BASED & NON FUND BASED TOTAL AGGREGATE LIMITS OF RS. 198.25 CRORES.</p> <p>EXTENT AND OPERATION OF THE CHARGE: FIRST AND EXCLUSIVE / PARI PASSU HYPO CHARGE ON ALL TANGIBLE MOV PROP LIKE PLANT & MACH, STK OF MAT & BOOK DEBTS & ALL OTHER MOV ASSETS OF THE COMP TO SECURE FUND BASED & NFB TOT AGGREGATE LIMITS OF RS. 198.25 CRORES ALONG WITH INT, PENAL INT, ADDL INT, LIQUIDATED DAMAGES, COST, CHARGES & COMMISSION AND ALL OTHER CHARGES OR SUCH OTHER AMT DUE TO THE BANK FROM TIME TO TIME OF WHAT SO EVER NATURE.</p> <p>SHORT PARTICULARS OF THE PROPERTY OR ASSET(S) CHARGED (INCLUDING COMPLETE ADDRESS AND NATURE, DESCRIPTION AND BRIEF PARTICULARS OF THE INSTRUMENT(S) CREATING OR MODIFYING THE CHARGE: HYPOTHECATION CUM LOAN AGREEMENT (PLANT & MACHINERY, STOCKS & BOOK DEBTS) EXECUTED BY COMP TO SECURE FUND BASED & NON FUND BASED TOTAL AGGREGATE LIMITS OF RS. 198.25 CRORES.</p> <p>EXTENT AND OPERATION OF THE CHARGE: FIRST AND EXCLUSIVE / PARI PASSU HYPO CHARGE ON ALL TANGIBLE MOV PROP LIKE PLANT & MACH, STK OF MAT & BOOK DEBTS & ALL OTHER MOV ASSETS OF THE COMP TO SECURE FUND BASED & NFB TOT AGGREGATE LIMITS OF RS. 198.25 CRORES ALONG WITH INT, PENAL INT, ADDL INT, LIQUIDATED DAMAGES, COST, CHARGES & COMMISSION AND ALL OTHER CHARGES OR SUCH OTHER AMT DUE TO THE BANK FROM TIME TO TIME OF WHAT SO EVER NATURE.</p> <p>SHORT PARTICULARS OF THE PROPERTY OR ASSET(S) CHARGED (INCLUDING COMPLETE ADDRESS AND LOCATION OF THE PROPERTY):</p> <p>(1) ALL MOV PLANT & MACH, EQUIPMENTS AND OTHER MOV ASSETS WHETHER INSTALLED OR NOT AND WHETHER LYING LOOSE OR IN CASES AT VIL HEDUVA, MEHSANA, KALYANPUR JAMNAGAR & KUTCH OR ELSE.</p> <p>(2) ALL STKS OF RM CTNSD OIL, PALM O ETC. SFG, FIN GOODS REFINED CTN SEED / PAMOLEIN OIL, SPARES ETC LYING OR STORED AT VIL HEDUVA, MEHSANA, KALYANPUR JAMNAGAR OR ELSE.</p> <p>(3) ALL THE BOOK DEBTS, OUTSTANDINGS, MONEY RECEIVABLES, CLAIMS BILLS BOTH PRESENT & FUTURE.</p> <p>(4) DETAILS AS PER ANNEXURE.</p>	Bank of India

4	10089812	CREATION	02/02/2008	26000000.00/- (RUPEES TWO CRORES SIXTY LACS ONLY)	<p>NATURE, DESCRIPTION AND BRIEF PARTICULARS OF THE INSTRUMENT(S) CREATING OR MODIFYING THE CHARGE: HYPOTHECATION CUM LOAN AGREEMENT FOR PLANT & MACHINERY, STOCKS AND BOOK-DEBTS.</p> <p>EXTENT AND OPERATION OF THE CHARGE: ALL TANGIBLE MOVABLE MACHINERIES AND PLANTS WHETHER INSTALLED OR NOT AND WHETHER LYING LOOSE OR AT SITE OR IN TRANSIT ACQUIRED SUBSEQUENTLY SHORT PARTICULARS OF WHICH ARE DISCLOSED IN PART-A OF SCHEDULE II OF HYPO CUM LOAN AGREEMENT, DT.2.02.08 OR WHICH MAY AT ANY TIME DURING THE CONTINUANCE OF SECURITY BEING INSTALLED OR LYING LOOSE OR IN CASES OR BEING IN OR UPON OR ABOUT THE BORROWER'S PREMISES GODOWNS SITUATED AT SITE NO M- 010 SURVEY NO 105 AT VILL: KADOLI TAL:ABDASA DIST: KUTCH,GUJ.</p> <p>SHORT PARTICULARS OF THE PROPERTY OR ASSET(S) CHARGED (INCLUDING COMPLETE ADDRESS AND LOCATION OF THE PROPERTY): ALL TANGIBLE MOVABLE MACHINERIES AND PLANTS WHETHER INSTALLED OR NOT AND WHETHER LYING LOOSE OR AT SITE OR IN TRANSIT ACQUIRED SUBSEQUENTLY SHORT PARTICULARS OF WHICH ARE DISCLOSED IN PART-A OF SCHEDULE II OF HYPO CUM LOAN AGREEMENT, DT.2.2.08 OR WHICH MAY AT ANY TIME DURING THE CONTINUANCE OF SECURITY BEING INSTALLED OR LYING LOOSE OR IN CASES OR BEING IN OR UPON OR ABOUT THE BORROWER'S PREMISES GODOWNS SITUATED AT SITE NO M- 010 SURVEY NO 105 AT VILL: KADOLI TAL: ABDASA DIST: KUTCH,GUJ.</p>	Bank of India
5	90103104	CREATION	23/10/1997	139000000.00/- (THIRTEEN CRORE NINETY LAKHS ONLY)	<p>NATURE, DESCRIPTION AND BRIEF PARTICULARS OF THE INSTRUMENT(S) CREATING OR MODIFYING THE CHARGE: PRINCIPAL DEED AND HYPOTHECATION OF P&M, STOCKS AND BOOK DEBTS.</p> <p>EXTENT AND OPERATION OF THE CHARGE: THE COMPANY SHALL REPAY THE AMT. O/S. UNDER THE SAID FACILITIES IN THE MATTER SET OUT IN SCHEDULE I HEREUNDER WRITTEN AND SHALL PAY INTEREST/COMMISSION AT THE RATE AND IN THE MANNER SET OUT IN THE SAID SCHEDULE I UNDERTAKE WRITTEN PROVIDED THAT THE BANK SHALL BE ENTITLED TO CHANGE THE ROI AND/OR COMMISSION IN RESPECT OF THE SAID FACILITIES WHICH SHALL BE AS NOTIFIED BY THE BANK PROVIDED FURTHER THAT IF DEFAULT SHALL BE COMMITTED BY THE COMPANY SHALL PAY TO THE BANK THE OVERDUE INTEREST WHICH HAS NOT BEEN PAID WITH FURTHER INTEREST THEREON.</p> <p>MARGIN:</p> <p>I. 30% AGAINST STOCK OF RM, SIP AND FG AND 50% IN RESPECT OF ABOVE SAID STOCK LYING WITH BROKERS ETC. PERTAINING TO CONSIGNMENT TRANSACTIONS.</p> <p>II. 50% AGAINST PACKING MATERIALS AND CONSUMABLES.</p> <p>III. 40% AGAINST BOOK DEBTS UPTO 45 DAYS.</p> <p>IV. 25% AGAINST STOCK OF RM FOR EXPORT PACKING CREDIT.</p> <p>V. 25% ON LETTER OF CREDIT AND 10% ON INLAND GUARANTEE BY WAY OF TERM DEPOSITS.</p> <p>SHORT PARTICULARS OF THE PROPERTY OR ASSET(S) CHARGED (INCLUDING COMPLETE ADDRESS AND LOCATION OF THE PROPERTY):</p> <p>A) ALL TANGIBLE MOVABLE P&M BOTH PRESENT AND FUTURE WHETHER INSTALLED OR NOT INCLUDING ALL TYPES OF OILS & WHETHER LYING LOOSE OR IN CASES AT SITE OR IN TRANSIT SHORT PARTICULARS OF WHICH ARE DISCLOSED IN PART A OF THE SCHEDULE II HEREUNDER WRITTEN OR WHICH MAY AT ANYTIME DURING THE CONTINUANCE OF THIS SECURITY BEING INSTALLED OR LYING LOOSE OR IN CASES OF BEING IN OR UPON OR ABOUT THE BORROWERS PREMISES GODOWNS AT BLOCK NO. 91/PAIKY, VILLAGE HANUMANT HEDUVA, TA. & DIST. MEHSANA OR WHEREEVER ELSE..</p>	Bank of India, Bank of Baroda, Dena Bank, IDBI, PNB, IOB, Syndicate
6	90103104	MODIFICATION	20/10/1999	276000000.00/- (RS. TWENTY SEVEN CRORES SIXTY LACS ONLY)	<p>NATURE, DESCRIPTION AND BRIEF PARTICULARS OF THE INSTRUMENT(S) CREATING OR MODIFYING THE CHARGE: FIRST SUPPLEMENTAL DEED OF HYPOTHECATION OF P&M, STOCKS AND BOOK DEBTS DATED 20/10/1999, MODIFYING THE CHARGE FROM RS. 1390 LACS TO RS. 2760 LACS.</p> <p>EXTENT AND OPERATION OF THE CHARGE: THE COMPANY SHALL REPAY THE AMT. O/S. UNDER THE SAID FACILITIES IN THE MATTER SET OUT IN SCHEDULE I HEREUNDER WRITTEN AND SHALL PAY INTEREST/COMMISSION AT THE RATE AND IN THE MANNER SET OUT IN THE SAID SCHEDULE I UNDERTAKE WRITTEN PROVIDED THAT THE BANK SHALL BE ENTITLED TO CHANGE THE ROI AND/OR COMMISSION IN RESPECT OF THE SAID FACILITIES WHICH SHALL BE AS NOTIFIED BY THE BANK PROVIDED FURTHER THAT IF DEFAULT SHALL BE COMMITTED BY THE COMPANY SHALL PAY TO THE BANK THE OVERDUE INTEREST WHICH HAS NOT BEEN PAID WITH FURTHER INTEREST THEREON.</p> <p>MARGIN:</p> <p>I. 30% AGAINST STOCK OF RM, SIP AND FG AND 50% IN RESPECT OF ABOVE SAID STOCK LYING WITH BROKERS ETC. PERTAINING TO CONSIGNMENT TRANSACTIONS.</p> <p>II. 50% AGAINST PACKING MATERIALS AND CONSUMABLES.</p> <p>III. 40% AGAINST BOOK DEBTS UPTO 45 DAYS.</p> <p>IV. 25% AGAINST STOCK OF RM FOR EXPORT PACKING CREDIT.</p> <p>V. 25% ON LETTER OF CREDIT AND 10% ON INLAND GUARANTEE BY WAY OF TERM DEPOSITS.</p> <p>SHORT PARTICULARS OF THE PROPERTY OR ASSET(S) CHARGED (INCLUDING COMPLETE ADDRESS AND LOCATION OF THE PROPERTY):</p> <p>ALL TANGIBLE MOVABLE P&M BOTH PRESENT AND FUTURE WHETHER INSTALLED OR NOT INCLUDING ALL TYPES OF OILS & WHETHER LYING LOOSE OR IN CASES AT SITE OR IN TRANSIT SHORT PARTICULARS OF WHICH ARE DISCLOSED IN PART A OF THE SCHEDULE II HEREUNDER WRITTEN OR WHICH MAY AT ANYTIME DURING THE CONTINUANCE OF THIS SECURITY BEING INSTALLED OR LYING LOOSE OR IN CASES OF BEING IN OR UPON OR ABOUT THE BORROWERS PREMISES GODOWNS AT BLOCK NO. 91/PAIKY, VILLAGE HANUMANT HEDUVA, TA. & DIST. MEHSANA OR WHEREEVER ELSE.</p> <p>PARTICULARS OF THE PRESENT MODIFICATION:</p> <p>ADVANCE OF ADDITIONAL FACILITY OF RS. 1370 LACS ON ALL THOSE MOVABLE SPECIFIED IN THE PRINCIPAL DEED OF HYPOTHECATION REFERRED TO SHALL CONSTITUTE SECURITY TO THE BANK NOT ONLY FOR THE ORIGINAL LIMITS BUT ALSO FOR THE ADDITIONAL FACILITY OF RS. 1370 LACS AND THE PRINCIPAL DEED OF HYPOTHECATION DATED 23/10/1997 SHALL BE READ AND CONSTRUED AS IF THE LIMIT THEREIN WAS RS. 2760 LACS AND CARRYING INTEREST/COMMISSION AT THE RATE AND IN THE MANNER SET OUT IN SCHEDULE II HEREUNDER WRITTEN PROVIDED THAT THE BANK SHALL BE ENTITLED TO CHANGE THE ROI AND/OR COMMISSION IN RESPECT OF THE SAID FACILITIES FROM TIME TO TIME.</p>	Bank of India, Bank of Baroda, Dena Bank, IDBI, PNB, IOB, Syndicate

7	90103104	MODIFICATION	8/4/2002	227120000.00/- (RS. TWENTY TWO CRORES SEVENTY ONE LACS TWENTY THOUSAND ONLY)	<p>NATURE, DESCRIPTION AND BRIEF PARTICULARS OF THE INSTRUMENT(S) CREATING OR MODIFYING THE CHARGE: DEED OF MODIFICATION DATED 08.04.2002 EXECUTED BETWEEN THE COMPANY AND THE BANK TO MODIFY THE EXISTING CHARGE CREATED OVER THE PROPERTIES OF THE COMPANY ATTACHED WITH THE SAID DEED OF MODIFICATION AND ENCLOSED HEREWITH, SECURING REPAYMENT OF W.C. DEMAND LOAN/ CC LIMIT OF RS. 488.80 LAKHS OR ANY OTHER AMOUNT DEPENDING ON THE EXCHANGE RATE (EXISTING LIMIT OF RS. 600 LAKHS) BY CONVERTING THE AMOUNT SECURED INTO US DOLLAR 1 MILLION.</p> <p>EXTENT AND OPERATION OF THE CHARGE: THE COMPANY SHALL REPAY THE AMT. O/S. UNDER THE SAID FACILITIES IN THE MATTER SET OUT IN SCHEDULE I HEREUNDER WRITTEN AND SHALL PAY INTEREST/COMMISSION AT THE RATE AND IN THE MANNER SET OUT IN THE SAID SCHEDULE I UNDERTAKE WRITTEN PROVIDED THAT THE BANK SHALL BE ENTITLED TO CHANGE THE ROI AND/OR COMMISSION IN RESPECT OF THE SAID FACILITIES WHICH SHALL BE AS NOTIFIED BY THE BANK PROVIDED FURTHER THAT IF DEFAULT SHALL BE COMMITTED BY THE COMPANY SHALL PAY TO THE BANK THE OVERDUE INTEREST WHICH HAS NOT BEEN PAID WITH FURTHER INTEREST THEREON.</p> <p>MARGIN:</p> <p>I. 30% AGAINST STOCK OF RM, SIP AND FG AND 50% IN RESPECT OF ABOVE SAID STOCK LYING WITH BROKERS ETC. PERTAINING TO CONSIGNMENT TRANSACTIONS.</p> <p>II. 50% AGAINST PACKING MATERIALS AND CONSUMABLES.</p> <p>III. 40% AGAINST BOOK DEBTS UPTO 45 DAYS.</p> <p>IV. 25% AGAINST STOCK OF RM FOR EXPORT PACKING CREDIT.</p> <p>V. 25% ON LETTER OF CREDIT AND 10% ON INLAND GUARANTEE BY WAY OF TERM DEPOSITS.</p> <p>SHORT PARTICULARS OF THE PROPERTY OR ASSET(S) CHARGED (INCLUDING COMPLETE ADDRESS AND LOCATION OF THE PROPERTY):</p> <p>ALL TANGIBLE MOVABLE P&M BOTH PRESENT AND FUTURE WHETHER INSTALLED OR NOT INCLUDING ALL TYPES OF OILS & WHETHER LYING LOOSE OR IN CASES AT SITE OR IN TRANSIT SHORT PARTICULARS OF WHICH ARE DISCLOSED IN PART A OF THE SCHEDULE II HEREUNDER WRITTEN OR WHICH MAY AT ANYTIME DURING THE CONTINUANCE OF THIS SECURITY BEING INSTALLED OR LYING LOOSE OR IN CASES OF BEING IN OR UPON OR ABOUT THE BORROWERS PREMISES GODOWNS AT BLOCK NO. 91/PAIKY, VILLAGE HANUMANT HEDUVA, TA. & DIST. MEHSANA OR WHEREEVER ELSE.</p> <p>PARTICULARS OF THE PRESENT MODIFICATION:</p> <p>THE COMPANY WILL REPAY RS. 488.80 LAKHS OR ANY OTHER AMOUNT DEPENDING ON THE EXCHANGE RATE (EXISTING LIMIT OF RS. 600 LAKHS) OF W.C. DEMAND LOAN/ CC LIMIT BEING PART OF EXISTING CREDIT FACILITIES ENJOYED BY THE COMPANY, IN US DOLLAR 1 MILLION BEING THE AMT. CONVERTED INTO US CURRENCY OF WHICH THE ROI WOULD BE 1.25% OVER 6 MONTHS LIBOR.</p>	Bank of India, Bank of Baroda, Dena Bank, IDBI, PNB, IOB, Syndicate
8	90103104	MODIFICATION	2/5/2002	271000000.00/- (RS. THIRTY SEVEN CRORES TEN LACS ONLY)	<p>NATURE, DESCRIPTION AND BRIEF PARTICULARS OF THE INSTRUMENT(S) CREATING OR MODIFYING THE CHARGE: SUPPLEMENTAL DEED OF HYPOTHECATION DATED 02.05.2002 BETWEEN THE COMPANY AND THE BANK MODIFY THE EXISTING CHARGE CREATED OVER THE PROPERTIES OF THE COMPANY DESCRIBED IN THE SAID SUPPLEMENTAL DEED OF HYPOTHECATION AND ENCLOSED HEREWITH, SECURING REPAYMENT OF THE TOTAL W.C. DEMAND LOAN/ CC LIMIT OF RS. 2710 LACS INCLUDING THE STL OF RS. 500.00 LAKHS SANCTIONED/DISBURSED FOR A PERIOD OF 6 MONTHS.</p> <p>EXTENT AND OPERATION OF THE CHARGE: THE COMPANY SHALL REPAY THE AMT. O/S. UNDER THE SAID FACILITIES IN THE MATTER SET OUT IN SCHEDULE I HEREUNDER WRITTEN AND SHALL PAY INTEREST/COMMISSION AT THE RATE AND IN THE MANNER SET OUT IN THE SAID SCHEDULE I UNDERTAKE WRITTEN PROVIDED THAT THE BANK SHALL BE ENTITLED TO CHANGE THE ROI AND/OR COMMISSION IN RESPECT OF THE SAID FACILITIES WHICH SHALL BE AS NOTIFIED BY THE BANK PROVIDED FURTHER THAT IF DEFAULT SHALL BE COMMITTED BY THE COMPANY SHALL PAY TO THE BANK THE OVERDUE INTEREST WHICH HAS NOT BEEN PAID WITH FURTHER INTEREST THEREON.</p> <p>MARGIN:</p> <p>I. 30% AGAINST STOCK OF RM, SIP AND FG AND 50% IN RESPECT OF ABOVE SAID STOCK LYING WITH BROKERS ETC. PERTAINING TO CONSIGNMENT TRANSACTIONS.</p> <p>II. 50% AGAINST PACKING MATERIALS AND CONSUMABLES.</p> <p>III. 40% AGAINST BOOK DEBTS UPTO 45 DAYS.</p> <p>IV. 25% AGAINST STOCK OF RM FOR EXPORT PACKING CREDIT.</p> <p>V. 25% ON LETTER OF CREDIT AND 10% ON INLAND GUARANTEE BY WAY OF TERM DEPOSITS.</p> <p>SHORT PARTICULARS OF THE PROPERTY OR ASSET(S) CHARGED (INCLUDING COMPLETE ADDRESS AND LOCATION OF THE PROPERTY):</p> <p>ALL TANGIBLE MOVABLE P&M BOTH PRESENT AND FUTURE WHETHER INSTALLED OR NOT INCLUDING ALL TYPES OF OILS & WHETHER LYING LOOSE OR IN CASES AT SITE OR IN TRANSIT SHORT PARTICULARS OF WHICH ARE DISCLOSED IN PART A OF THE SCHEDULE II HEREUNDER WRITTEN OR WHICH MAY AT ANYTIME DURING THE CONTINUANCE OF THIS SECURITY BEING INSTALLED OR LYING LOOSE OR IN CASES OF BEING IN OR UPON OR ABOUT THE BORROWERS PREMISES GODOWNS AT BLOCK NO. 91/PAIKY, VILLAGE HANUMANT HEDUVA, TA. & DIST. MEHSANA OR WHEREEVER ELSE.</p> <p>PARTICULARS OF THE PRESENT MODIFICATION:</p> <p>THE COMPANY WILL REPAY THE AMT. O/S. UNDER THE SAID FACILITIES IN THE MATTER SET OF RS. 500.00 LACS OF STL BEING PART OF THE EXISTING CREDIT FACILITIES ENJOYED BY THE COMPANY, THE ROI WOULD BE 12% P.A. BY WAY OF SECOND SUPPLEMENTAL DEED OF HYPOTHECATION DATED. 02.05.2002 MODIFYING THE CHARGE ON ALL THOSE MOVABLE SPECIFIED IN THE PRINCIPAL DEED OF HYPOTHECATION REFERRED TO SHALL CONSTITUTE SECURITY TO THE BANK NOT ONLY FOR THE ORIGINAL LIMITS BUT ALSO FOR THE ADDITIONAL ST DEMAND LOAN OF RS. 500.00 LAKHS AND THE PRINCIPAL DEED OF HYPOTHECATION DATED 23.10.1997 SHALL BE READ AND CONSTRUED AS IF THE LIMIT THEREIN WAS RS. 2710 LAKHS.</p>	Bank of India, Bank of Baroda, Dena Bank, IDBI, PNB, IOB, Syndicate

9	90103104	MODIFICATION	29/1/2003	481000000.00/- (RS. FORTY EIGHT CRORES TEN LACS ONLY)	<p>NATURE, DESCRIPTION AND BRIEF PARTICULARS OF THE INSTRUMENT(S) CREATING OR MODIFYING THE CHARGE: THIRD SUPPLEMENTAL DEED OF HYPOTHECATION DATED 29/01/2003 EXECUTED BY COMPANY IN FAVOUR OF BOI, AHMEDABAD CORPORATE BANKING BRANCH, 02ND FLOOR, BOI BUILDING , BHADRA, AHMEDABAD, GUJARAT-380001.</p> <p>EXTENT AND OPERATION OF THE CHARGE: THE COMPANY SHALL REPAY THE AMT. O/S. UNDER THE SAID FACILITIES IN THE MATTER SET OUT IN SCHEDULE I HEREUNDER WRITTEN AND SHALL PAY INTEREST/COMMISSION AT THE RATE AND IN THE MANNER SET OUT IN THE SAID SCHEDULE I UNDERTAKE WRITTEN PROVIDED THAT THE BANK SHALL BE ENTITLED TO CHANGE THE ROI AND/OR COMMISSION IN RESPECT OF THE SAID FACILITIES WHICH SHALL BE AS NOTIFIED BY THE BANK PROVIDED FURTHER THAT IF DEFAULT SHALL BE COMMITTED BY THE COMPANY SHALL PAY TO THE BANK THE OVERDUE INTEREST WHICH HAS NOT BEEN PAID WITH FURTHER INTEREST THEREON. MARGIN:</p> <p>I. 30% AGAINST STOCK OF RM, SIP AND FG AND 50% IN RESPECT OF ABOVE SAID STOCK LYING WITH BROKERS ETC. PERTAINING TO CONSIGNMENT TRANSACTIONS.</p> <p>II. 50% AGAINST PACKING MATERIALS AND CONSUMABLES.</p> <p>III. 40% AGAINST BOOK DEBTS UPTO 45 DAYS.</p> <p>IV. 25% AGAINST STOCK OF RM FOR EXPORT PACKING CREDIT.</p> <p>V. 25% ON LETTER OF CREDIT AND 10% ON INLAND GUARANTEE BY WAY OF TERM DEPOSITS.</p> <p>SHORT PARTICULARS OF THE PROPERTY OR ASSET(S) CHARGED (INCLUDING COMPLETE ADDRESS AND LOCATION OF THE PROPERTY):</p> <p>A) ALL TANGIBLE MOVABLE P&M BOTH PRESENT AND FUTURE WHETHER INSTALLED OR NOT INCLUDING ALL TYPES OF OILS & WHETHER LYING LOOSE OR IN CASES AT SITE OR IN TRANSIT SHORT PARTICULARS OF WHICH ARE DISCLOSED IN PART A OF THE SCHEDULE II HEREUNDER WRITTEN OR WHICH MAY AT ANYTIME DURING THE CONTINUANCE OF THIS SECURITY BEING INSTALLED OR LYING LOOSE OR IN CASES OF BEING IN OR UPON OR ABOUT THE BORROWERS PREMISES GODOWNS AT BLOCK NO. 91/PAIKY, VILLAGE HANUMANT HEDUVA, TA. & DIST. MEHSANA OR WHEREEVER ELSE.</p> <p>PARTICULARS OF THE PRESENT MODIFICATION:</p> <p>BY THIS THIRD SUPPLEMENTAL DEED OF HYPOTHECATION FIRST AND PARI PASSU CHARGE BY WAY OF HYPOTHECATION ON ALL THE P&M FOR THE RUPEE TERM LOAN OF RS. 750 LACS SANCTIONED BY BOI WITH IDBI FOR THEIR RUPEE TERM LOAN OF RS. 365 LACS AND FIRST LIMIT AGGREGATING TO RS. 4060 LACS WHICH IS AGGREGATING TOTAL FACILITIES TO RS. 4810 LACS AS SPECIFIED HEREAFTER SCHEDULE IV GIVING MORE PARTICULARLY MACHINERIES IN PART A & B AND SPECIFYING THE DESCRIPTION OF STOCK IN PART C IN SCHEDULE V.</p>	Bank of India, Bank of Baroda, Dena Bank, IDBI, PNB, IOB, Syndicate
10	90103104	MODIFICATION	4/6/2004	527100000/- (RS. FIFTY TWO CRORES SEVENTY ONE LACS ONLY)	<p>NATURE, DESCRIPTION AND BRIEF PARTICULARS OF THE INSTRUMENT(S) CREATING OR MODIFYING THE CHARGE: BY THIS LETTER DATED 04/06/2004 BY BOI, THE BANK HAS CONVEYED ITS APPROVAL FOR INTERCHANGEABILITY BETWEEN CC LIMIT AND FB W.C. TO THE EXTENT OF RS. 1500.00 LACS. ALL THE OTHER T&C OF PRINCIPAL DEED OF HYPOTHECATION AND THE TOTAL FUND BASED LIMITS AND NON-FUND BASED W.C. LIMITS WILL REMAIN SAME. I.E. 5271.00 LACS.</p> <p>EXTENT AND OPERATION OF THE CHARGE: THE COMPANY SHALL REPAY THE AMT. O/S. UNDER THE SAID FACILITIES IN THE MATTER SET OUT IN SCHEDULE I HEREUNDER WRITTEN AND SHALL PAY INTEREST/COMMISSION AT THE RATE AND IN THE MANNER SET OUT IN THE SAID SCHEDULE I UNDERTAKE WRITTEN PROVIDED THAT THE BANK SHALL BE ENTITLED TO CHANGE THE ROI AND/OR COMMISSION IN RESPECT OF THE SAID FACILITIES WHICH SHALL BE AS NOTIFIED BY THE BANK PROVIDED FURTHER THAT IF DEFAULT SHALL BE COMMITTED BY THE COMPANY SHALL PAY TO THE BANK THE OVERDUE INTEREST WHICH HAS NOT BEEN PAID WITH FURTHER INTEREST THEREON.</p> <p>MARGIN:</p> <p>I. 30% AGAINST STOCK OF RM, SIP AND FG AND 50% IN RESPECT OF ABOVE SAID STOCK LYING WITH BROKERS ETC. PERTAINING TO CONSIGNMENT TRANSACTIONS.</p> <p>II. 50% AGAINST PACKING MATERIALS AND CONSUMABLES.</p> <p>III. 40% AGAINST BOOK DEBTS UPTO 45 DAYS.</p> <p>IV. 25% AGAINST STOCK OF RM FOR EXPORT PACKING CREDIT.</p> <p>V. 25% ON LETTER OF CREDIT AND 10% ON INLAND GUARANTEE BY WAY OF TERM DEPOSITS.</p> <p>SHORT PARTICULARS OF THE PROPERTY OR ASSET(S) CHARGED (INCLUDING COMPLETE ADDRESS AND LOCATION OF THE PROPERTY): ALL TANGIBLE MOVABLE PLANT AND MACHINERY, STOCKS, MOVEABLES PROPERTIES AND ASSETS INCLUDING ALL TYPES OF OILS SITUATED AT THE PREMISES, GODOWNS AT BLOCK NO. 91/PAIKY, VILLAGE HANUMANT HEDUVA, TA. & DIST. MEHSANA OR WHEREEVER ELSE.</p> <p>PARTICULARS OF THE PRESENT MODIFICATION:</p> <p>BY THIS LETTER DATED 04/06/2004 BY BOI, THE BANK HAS CONVEYED ITS APPROVAL FOR INTERCHANGEABILITY BETWEEN CC LIMIT AND FB W.C. TO THE ECTENT OF RS. 1500.00 LACS. ALL THE OTHER T&C OF PRINCIPAL DEED OF HYPOTHECATION AND THE TOTAL FUND BASED LIMITS AND NON-FUND BASED W.C. LIMITS WILL REMAIN SAME. I.E. 5271.00 LACS.</p>	Bank of India, Bank of Baroda, Dena Bank, IDBI, PNB, IOB, Syndicate
11	90103104	MODIFICATION	21/6/2006	569090000.00 (RS. FIFTY SIX CRORES NINETY LACS NINE THOUSAND ONLY)	<p>NATURE, DESCRIPTION AND BRIEF PARTICULARS OF THE INSTRUMENT(S) CREATING OR MODIFYING THE CHARGE: FIFTH SUPPLEMENTAL DEED OF HYPOTHECATION OF PLANT AND MACHINERY AND STOCKS AND BOOK DEBTS, FURNITURE & FIXTURES, VEHICLES, OTHER MOVEABLE ASSETS ETC.</p> <p>EXTENT AND OPERATION OF THE CHARGE: INTEREST @ BPLR PRESENTLY 11.25% P.A. OR SUCH OTHER RATE AS MAY BE SPECIFIED FROM TIME TO TIME. THE EXTENT OF CHARGE WILL BE ON ALL TANGIBLE MOVEABLE MACHINERIES AND PLANT BOTH PRESENT AND FUTURE, ALL TANGIBLE PROPERTIES AND ASSETS INCLUDING ALL STOCKS OF RAW MATERIALS, WORK IN PROCESS, FINISHED GOODS, STORES, SPARES ETC. PRESENT & FUTURE, ALL PRESENT AND FUTURE BOOK DEBTS, OUTSTANDING, MONEY RECEIVABLES, CLAIMS AND BILLS PRESENT AND FUTURE.</p> <p>SHORT PARTICULARS OF THE PROPERTY OR ASSET(S) CHARGED (INCLUDING COMPLETE ADDRESS AND LOCATION OF THE PROPERTY): ALL PLANT AND MACHINERY, STOCKS, MOVEABLES PROPERTIES AND ASSETS SITUATED AT THE PREMISES, GODOWNS AT BLOCK NO. 91/PAIKY, VILLAGE HANUMANT HEDUVA, TA. & DIST. MEHSANA OR WHEREEVER ELSE.</p> <p>PARTICULARS OF THE PRESENT MODIFICATION:</p> <p>CHARGE OVER ALL PLANT, MACHINERY, STOCKS, BOOK DEBTS, OTHER MOVEABLE ASSETS ETC. FOR ADDITIONAL FUND & NON FUND BASED WORKING CAPITAL FACILITIES AGGREGATING TO RS. 5500 LACS & TERM LOAN OF RS. 190.90 LACS.</p>	Bank of India, Bank of Baroda, Dena Bank, IDBI, PNB, IOB, Syndicate
12	90103104	MODIFICATION	14/10/2006	804090000.00/- (RUPEES EIGHTY CRORES FORTY LACS NINETY THOUSAND ONLY)	<p>NATURE, DESCRIPTION AND BRIEF PARTICULARS OF THE INSTRUMENT(S) CREATING OR MODIFYING THE CHARGE: JOINT DEED OF HYPOTHECATION.</p> <p>EXTENT AND OPERATION OF THE CHARGE: THE EXTENT OF CHARGE WILL BE ON ALL TANGIBLE MOVEABLE PLANT AND MACHINERY (EXCEPT PLANT AND MACHINERY CHARGED BY BANK OF INDIA) BOTH PRESENT AND FUTURE, ALL TANGIBLE PROPERTIES AND ASSETS INCLUDING ALL SOCKS OF RAW MATERIALS, WORK IN PROCESS, FINISHED GOODS, STORES, SPARES ETC. PRESENT & FUTURE, ALL PRESENT AND FUTURE BOOK DEBTS, OUTSTANDING, MONEY RECEIVABLES, CLAIMS AND BILLS PRESENT AND FUTURE.</p> <p>SHORT PARTICULARS OF THE PROPERTY OR ASSET(S) CHARGED (INCLUDING COMPLETE ADDRESS AND LOCATION OF THE PROPERTY): ALL PLANT AND MACHINERY (EXCEPT PLANT AND MACHINERY CHARGED BY BANK OF INDIA), STOCKS, RECEIVABLES, MOVEABLE PROPERTIES AND ASSETS SITUATED AT THE PREMISES / GODOWNS AT BLOCK NO. 91/PAIKY, VILLAGE : HANUMANT HEDUVA, TAL & DIST : MEHSANA OR WHEREEVER ELSE.</p> <p>PARTICULARS OF THE PRESENT MODIFICATION:</p> <p>JOINT DEED OF HYPOTHECATION OF PLANT AND MACHINERY (EXCEPT SPECIFIC PLANT & MACHINERY CHARGED BY BANK OF INDIA), STOCK AND BOOK DEBTS, FURNITURE & FIXTURES, VEHICLES, OTHER MOVEABLE ASSETS ETC. NOT ONLY TO SECURE THE CREDIT FACILITIES GRANTED BY BANK OF INDIA BUT ALSO TO SECURE CREDIT FACILITIES GRANTED BY BANK OF BARODA ON FIRST PARI PASSU BASIS AGGREGATING LIMIT OF RS. 8040.90 LACS.</p>	Bank of India, Bank of Baroda, Dena Bank, IDBI, PNB, IOB, Syndicate

13	90103104	MODIFICATION	2/2/2008	1132500000.00/- (RUPEES ONE HUNDRED THIRTEEN CRORES TWENTY FIVE LACS ONLY)	<p>NATURE, DESCRIPTION AND BRIEF PARTICULARS OF THE INSTRUMENT(S) CREATING OR MODIFYING THE CHARGE: 1ST SUPPLEMENT JOINT DEED OF HYPOTHECATION. EXTENT AND OPERATION OF THE CHARGE: HYPO CHARGE EXTENDED OVER ALL TANGIBLE MOVABLE P&M (SAVE AND EXCEPT THE SPECIFIC P&M & WIND MILL EXCLUSIVELY CHARGED TO BOI) BOTH PRESENT AND FUTURE; ALL TANGIBLE MOVABLE PROPERTIES & ASSETS INCLUDING ALL STOCKS OF RM,WIP,FG,SPARES, ETC LYING AT COMPANIES PREMISES OR ANYWHERE ELSE PRESENT AND FUTURE; BOOK DEBTS, OUTSTANDINGS, MONEY RECEIVABLES, CLAIMS ETC TO COVER AGG. WC CONSORTIUM LIMITS OF RS.11000 LAKHS AND TLS OF RS.325 LAKH AS PER SCH FOURTH PART A & B OF JOINT DEED OF HYP. DT. 2.2.2008.</p> <p>SHORT PARTICULARS OF THE PROPERTY OR ASSET(S) CHARGED (INCLUDING COMPLETE ADDRESS AND LOCATION OF THE PROPERTY): ALL TANGIBLE MOVABLE PLANT AND MACHINERY (SAVE AND EXCEPT THE SPECIFIC PLANT AND MACHINERY AND WIND MILL EXCLUSIVELY CHARGED TO BOI) BOTH PRESENT AND FUTURE; ALL TANGIBLE MOVABLE PROPERTIES AND ASSETS INCLUDING ALL STOCKS OF RM, WIP, FG, SPARES ETC. LYING AT COMPANIES PREMISES/ GODOWNS AT BLOCK NO. 91, VILL. : HANUMANT HEDUVA, TAL & DIST : MEHSANA OR ANYWHERE ELSE PRESENT & FUTURE; BOOK DEBTS, RECEIVABLES, OUTSTANDINGS, CLAIMS ETC.</p> <p>PARTICULARS OF THE PRESENT MODIFICATION: 1ST SUPPLEMENT JOINT DEED OF HYPOTHECATION OF PLANT AND MACHINERY (EXCEPT SPECIFIC PLANT & MACHINERY & WIND MILL CHARGED TO BANK OF INDIA), STOCKS & DEBTS, F & F, OTHER MOVEABLE ASSETS ETC. TO SECURE ENHANCED WC AND TL LIMITS AGGREGATING RS.11325 LAKHS AS AGAINST EARLIER LIMITS OF RS. 8040.90 LAKHS SHARED ON FIRST PARI-PASSU BASIS BETWEEN B & BOB AS PER SECOND SCHEDULE TO 1ST SUPPLEMENTAL JOINT DEED OF HYPOTHECATION DATED 2.2.2008.</p>	Bank of India, Bank of Baroda, Dena Bank, IDBI, PNB, IOB, Syndicate
14	90103104	MODIFICATION	29/12/2009	1958200000.00/- (RUPEES ONE HUNDRED NINETY FIVE CRORE EIGHTY TWO LACS ONLY)	<p>NATURE, DESCRIPTION AND BRIEF PARTICULARS OF THE INSTRUMENT(S) CREATING OR MODIFYING THE CHARGE: 2ND SUPP JOINT DEED OF HYPOTHECATION FOR EXTENSION OF JOINT & PARRU HYPOTHECATION CHARGE ON ALL TANGIBLE MOVABLE PROP EXECUTED BY CO ON 29.12.2009 TO SECURE FB & NFB AGREEGATE LIMITS OF RS 195.82 CRORES GRANTED BY BOI CONSORTIUM (BOI+BOB+IDBI+DB)</p> <p>EXTENT AND OPERATION OF THE CHARGE: JOINT & PARRI PASSU / SECOND HYPOTHECATION CHARGE IN FAVOUR OF BOI CONSORTIUM (BOI+BOB+IDBI+DB) ON MOVABLE PROP BEING PLANT & MACH, STOCKS OF MAT, BOOK DEBTS & OTHER MOV ASSETS OF THE CO TO SECURE FB & NFB TOT AGGREGATE LIMITS OF RS 195.82 CRORES GRATNED TO COMPANY ALONGWITH INT, ADDL INT, PENAL INT, COSTS, CHARGES, COMMISSION & ALL OTHER AMT DUE AND PAYABLE TO BOI CONST FROM TIME TO TIME OF WHAT SO EVER NATURE</p> <p>DETAILS AS PER ANNEXURE II</p> <p>SHORT PARTICULARS OF THE PROPERTY OR ASSET(S) CHARGED (INCLUDING COMPLETE ADDRESS AND LOCATION OF THE PROPERTY): (1) ALL STOCKS OF RM, SIP, SFG, FG, STRS & SPRS LYING AT HEDUVA HANUMANT TA & DIST MEHSANA, KALYNPUR, DIST JAMNAGAR OR ELSE BOTH PRESENT & FUTURE</p> <p>(2) ALL PRESENT & FUTURE BK DTS, OUTSTANDINGS, MONEY RECEIVABLES, CLAIMS, BILLS DUE & OWING TO CO.</p> <p>(3) ALL MOV PLANT & MACH, EQUIPMENTS, WIND MILLS WHETHER INSTALLED OR NOT & LYING LOOSE OR IN CASES SITUATE AT KALYANPUR, HEDUVA HANUMANT, NARANSARI, ANJAR, KADOLI OR ELSE.</p> <p>(4) DETAILS AS PER ANNEXURE.</p> <p>NATURE, DESCRIPTION AND BRIEF PARTICULARS OF THE INSTRUMENT(S) CREATING OR MODIFYING THE CHARGE: 2ND SUPP JOINT DEED OF HYPOTHECATION FOR EXTENSION OF JOINT & PARRU HYPOTHECATION CHARGE ON ALL TANGIBLE MOVABLE PROP EXECUTED BY CO ON 29.12.2009 TO SECURE FB & NFB AGREEGATE LIMITS OF RS 195.82 CRORES GRANTED BY BOI CONSORTIUM (BOI+BOB+IDBI+DB)</p> <p>EXTENT AND OPERATION OF THE CHARGE: JOINT & PARRI PASSU / SECOND HYPOTHECATION CHARGE IN FAVOUR OF BOI CONSORTIUM (BOI+BOB+IDBI+DB) ON MOVABLE PROP BEING PLANT & MACH, STOCKS OF MAT, BOOK DEBTS & OTHER MOV ASSETS OF THE CO TO SECURE FB & NFB TOT AGGREGATE LIMITS OF RS 195.82 CRORES GRATNED TO COMPANY ALONGWITH INT, ADDL INT, PENAL INT, COSTS, CHARGES, COMMISSION & ALL OTHER AMT DUE AND PAYABLE TO BOI CONST FROM TIME TO TIME OF WHAT SO EVER NATURE</p> <p>DETAILS AS PER ANNEXURE II</p> <p>SHORT PARTICULARS OF THE PROPERTY OR ASSET(S) CHARGED (INCLUDING COMPLETE ADDRESS AND LOCATION OF THE PROPERTY): (1) ALL STOCKS OF RM, SIP, SFG, FG, STRS & SPRS LYING AT HEDUVA HANUMANT TA & DIST MEHSANA, KALYNPUR, DIST JAMNAGAR OR ELSE BOTH PRESENT & FUTURE</p> <p>(2) ALL PRESENT & FUTURE BK DTS, OUTSTANDINGS, MONEY RECEIVABLES, CLAIMS, BILLS DUE & OWING TO CO.</p> <p>(3) ALL MOV PLANT & MACH, EQUIPMENTS, WIND MILLS WHETHER INSTALLED OR NOT & LYING LOOSE OR IN CASES SITUATE AT KALYANPUR, HEDUVA HANUMANT, NARANSARI, ANJAR, KADOLI OR ELSE.</p> <p>(4) DETAILS AS PER ANNEXURE.</p> <p>PARTICULARS OF THE PRESENT MODIFICATION: IDBI BK & DENA BK INDUCTED AS MEMBERS OF BOI CONST WITH BOI AS LEAD & CONST BANKS (BOI+BOB+IDBI+DB) HAVE GRANTED ADDL / FRESH LIMITS - LOANS - REVISED /ENHANCED/ RESTRUCTURED/ REDUCED VARIOUS CREDIT FACILITIES WITH NEW MODIFIED & REVISED AGGREGATE LIMITS OF RS. 195.82 CRORES. THUS JT & PARI PASSU / IIND HYPOTHECATION CH ON MOVABLE PROP OF THE CO IS EXTENDED FM RS. 113.25 CRORES TO RS. 195.82 CRORES & WILL OPERATE FOR RS. 195.82 CRORES W. E. F. 29.12.2009.</p> <p>DETAILS AS PER ANNEXURE II.</p>	Bank of India, Bank of Baroda, Dena Bank, IDBI, PNB, IOB, Syndicate

15	90103104	MODIFICATION	31/1/2011	2895300000.00/- (RUPEES TWO HUNDRED EIGHTY NINE CRORE FIFTY THREE LACS ONLY)	<p>NATURE, DESCRIPTION AND BRIEF PARTICULARS OF THE INSTRUMENT(S) CREATING OR MODIFYING THE CHARGE: 3RD SUPP JOINT DEED OF HYPOTHECATION FOR EXTENSION OF JOINT & PARI PASSU HYPOTHECATION CHARGE ON ALL TANGIBLE MOVABLE PROP EXECUTED BY CO ON 31.01.2011 TO SECURE MODIFIED, REVISED & INCREASED FB & NFB AGREEGATE LIMITS OF RS 289.53 CRORES GRANTED BY BOI CONSORTIUM (BOI+BOB+IDBI+DB)</p> <p>EXTENT AND OPERATION OF THE CHARGE: JOINT & PARRI PASSU / SECOND HYPOTHECATION CHARGE IN FAVOUR OF BOI CONSORTIUM (BOI+BOB+IDBI+DB) ON MOVABLE PROP BEING PLANT & MACH, STOCKS OF MAT, BOOK DEBTS & OTHER MOV ASSETS OF THE CO TO SECURE MODIFIED, REVISED & INCREASED FB & NFB TOT AGGREGATE LIMITS OF RS 289.53 CRORES GRATNED TO COMPANY ALONGWITH INT, ADDL INT, PENAL INT, COSTS, CHARGES, COMMISSION & ALL OTHER AMT DUE AND PAYABLE TO BOI CONST FROM TIME TO TIME OF WHAT SO EVER NATURE</p> <p>DETAILS AS PER ANNEXURE II</p> <p>SHORT PARTICULARS OF THE PROPERTY OR ASSET(S) CHARGED (INCLUDING COMPLETE ADDRESS AND LOCATION OF THE PROPERTY): (1)ALL STOCKS OF RM, SIP, SFG, FG, STRS & SPRS LYING AT HEDUVA HANUMANT TA & DIST MEHSANA, KALYNPUR, DIST JAMNAGAR OR ELSE BOTH PRESENT & FUTURE</p> <p>(2) ALL PRESENT & FUTURE BK DTS, OUTSTANDINGS, MONEY RECEIVABLES, CLAIMS, BILLS DUE & OWING TO CO.</p> <p>(3) ALL MOV PLANT & MACH, EQUIPMENTS, WIND MILLS WHETHER INSTALLED OR NOT & LYING LOOSE OR IN CASES SITUATE AT KALYANPUR, HEDUVA HANUMANT, NARANSARI, ANJAR, KADOLI OR ELSE. (4) DETAILS AS PER ANNEXURE II</p> <p>PARTICULARS OF THE PRESENT MODIFICATION: BOI CONST WITH BOI AS LEAD & CONST BANKS (BOI+BOB+IDBI+DB) HAVE GRANTED ADDL / FRESH LIMITS - REVISED / ENHANCED/ REALIGNED / REDUCED VARIOUS CREDIT FACILITIES WITH NEW MODIFIED & REVISED & INCREASED AGGREGATE LIMITS OF RS. 289.53 CRORES. THUS JT & PARI PASSU / IIND HYPOTHECATION CH ON MOVABLE PROP OF THE CO IS EXTENDED FM RS. 195.82 CRORES TO RS. 289.53 CRORES & WILL OPERATE FOR RS. 289.53 CRORES W. E. F. 31.01.2011.</p> <p>DETAILS AS PER ANNEXURE II</p>	Bank of India, Bank of Baroda, Dena Bank, IDBI, PNB, IOB, Syndicate
16	90103104	MODIFICATION	29/3/2012	5643800000.00/- (RUPEES FIVE HUNDRED SIXTY FOUR CRORE THIRTY EIGHT LACS ONLY)	<p>NATURE, DESCRIPTION AND BRIEF PARTICULARS OF THE INSTRUMENT(S) CREATING OR MODIFYING THE CHARGE: 4TH SUPP JOINT DEED OF HYPOTHECATION FOR EXTENSION OF JOINT & PARI PASSU HYPOTHECATION CHARGE ON ALL TANGIBLE MOVABLE PROP EXECUTED BY CO ON 29.03.2012 TO SECURE MODIFIED, REVISED & INCREASED FB & NFB AGREEGATE LIMITS OF RS 564.38 CRORES GRANTED BY BOI CONSORTIUM (BOI+BOB+IDBI+DB+PNB+AB)</p> <p>EXTENT AND OPERATION OF THE CHARGE: JOINT & PARRI PASSU / SECOND HYPO CHARGE IN FAVOUR OF BOI CONSORTIUM (BOI+BOB+IDBI+DB+PNB+AB) ON MOVABLE PROP BEING PLANT & MACH, STOCKS OF MAT, BOOK DEBTS & OTHER MOV ASSETS OF THE CO TO SECURE MODIFIED, REVISED & INCREASED FB & NFB TOT AGGREGATE LIMITS OF RS 564.38 CRORES GRATNED TO COMPANY ALONGWITH INT, ADDL INT, PENAL INT, COSTS, CHARGES, COMMISSION & ALL OTHER AMT DUE AND PAYABLE TO BOI CONST FROM TIME TO TIME OF WHAT SO EVER NATURE</p> <p>DETAILS AS PER ANNEXURE II</p> <p>SHORT PARTICULARS OF THE PROPERTY OR ASSET(S) CHARGED (INCLUDING COMPLETE ADDRESS AND LOCATION OF THE PROPERTY): (1) ALL STOCKS OF RM, SIP, SFG, FG, STRS & SPRS LYING AT HEDUVA HANUMANT TA & DIST MEHSANA, KALYNPUR, DIST JAMNAGAR OR ELSE BOTH PRESENT & FUTURE.</p> <p>(2) ALL PRESENT & FUTURE BK DTS, OUTSTANDINGS, MONEY RECEIVABLES, CLAIMS, BILLS DUE & OWING TO CO.</p> <p>(3) ALL MOV PLANT & MACH, EQUIPMENTS, WIND MILLS WHETHER INSTALLED OR NOT & LYING LOOSE OR IN CASES SITUATE AT KALYANPUR, HEDUVA HANUMANT, NARANSARI, ANJAR, KADOLI OR ELSE.</p> <p>(4) DETAILS AS PER ANNEXURE II</p> <p>PARTICULARS OF THE PRESENT MODIFICATION: BOI CONST WITH BOI AS LEAD & CONST BANKS (BOI+BOB+IDBI+DB+PNB+AB) HAVE GRANTED ADDL / FRESH LIMITS - REVISED / ENHANCED/ REALIGNED / REDUCED VARIOUS CREDIT FACILITIES WITH NEW MODIFIED & REVISED & INCREASED AGGREGATE LIMITS OF RS. 564.38 CRORES. THUS JT & PARI PASSU / IIND HYPOTHECATION CH ON MOVABLE PROP OF THE CO IS EXTENDED FM RS. 289.53 CRORES TO RS. 564.38 CRORES & WILL OPERATE FOR RS. 564.38 CRORES W. E. F. 29.03.2012.</p> <p>DETAILS AS PER ANNEXURE II</p>	Bank of India, Bank of Baroda, Dena Bank, IDBI, PNB, IOB, Syndicate
17	90103104	MODIFICATION	16/8/2013	6898800000.00/- (RUPEES SIX HUNDRED EIGHTY NINE CRORE EIGHTY EIGHT LACS ONLY)	<p>NATURE, DESCRIPTION AND BRIEF PARTICULARS OF THE INSTRUMENT(S) CREATING OR MODIFYING THE CHARGE: DEED OF HYPOTHECATION FOR EXTENSION OF JOINT & PARI PASSU HYPOTHECATION CHARGE ON ALL TANGIBLE MOVABLE PROP EXECUTED BY CO ON 16.08.2013 TO SECURE MODIFIED, REVISED & INCREASED FB & NFB AGREEGATE WC LIMITS OF RS 689.88 CRORES GRANTED BY BOI CONSORTIUM (BOI+BOB+IDBI+DB+PNB+AB)</p> <p>EXTENT AND OPERATION OF THE CHARGE: JOINT & PARRI PASSU / FIRST HYPO CHARGE IN FAVOUR OF PNB INVESTMENT SERVICE LTD FOR BOI CONSORTIUM (BOI+BOB+IDBI+DB+PNB+AB) ON MOVABLE PROP BEING PLANT & MACH, STOCKS OF MAT, BOOK DEBTS & OTHER MOV ASSETS OF THE CO TO SECURE MODIFIED, REVISED & INCREASED FB & NFB TOT AGGREGATE LIMITS OF RS 689.88 CRORES GRATNED TO COMPANY ALONGWITH INT, ADDL INT, PENAL INT, COSTS, CHARGES, COMMISSION & ALL OTHER AMT DUE AND PAYABLE TO BOI CONST FROM TIME TO TIME OF WHAT SO EVER NATURE.</p> <p>DETAILS AS PER ANNEXURE</p> <p>SHORT PARTICULARS OF THE PROPERTY OR ASSET(S) CHARGED (INCLUDING COMPLETE ADDRESS AND LOCATION OF THE PROPERTY): (1) ALL STOCKS OF RM, SIP, SFG, FG, STRS & SPRS LYING AT HEDUVA HANUMANT TA & DIST MEHSANA, KALYNPUR, DIST JAMNAGAR OR ELSE BOTH PRESENT & FUTURE.</p> <p>(2) ALL PRESENT & FUTURE BK DTS, OUTSTANDINGS, MONEY RECEIVABLES, CLAIMS, BILLS DUE & OWING TO CO.</p> <p>(3) ALL MOV PLANT & MACH, EQUIPMENTS, WIND MILLS WHETHER INSTALLED OR NOT & LYING LOOSE OR IN CASES SITUATE AT KALYANPUR, HEDUVA HANUMANT, NARANSARI, ANJAR, KADOLI OR ELSE.</p> <p>(4) DETAILS OF THE SECURITY IS GIVEN ON PAGE NO. 19, 20, 21 OF DEED OF HYPOTHECATION AS ANNEXED 2</p> <p>PARTICULARS OF THE PRESENT MODIFICATION: JOINT & PARRI PASSU / FIRST HYPO CHARGE IN FAVOR OF PNB INVST LTD FOR BOI CONST & BOI AS LEAD & CONST BANKS (BOI+BOB+IDBI+DB+PNB+AB) HAVE GRANTED ADDL / FRESH LIMITS-REVISED / ENHANCED/ REALIGNED / REDUCED VARIOUS CREDIT FACILITIES WITH NEW MODIFIED & REVISED & INCREASED AGGREGATE LIMITS OF RS. 689.88 CRORES. THUS JT & PARI PASSU / IIND HYPOTHECATION CH ON MOVABLE PROP OF THE CO IS EXTENDED FM TO RS. 689.88 CRORES & WILL OPERATE FOR RS. 689.88 CRORES W. E. F. 16.08.2013. DETAILS AS PER ANNEXURE</p>	Bank of India, Bank of Baroda, Dena Bank, IDBI, PNB, IOB, Syndicate

18	90103104	MODIFICATION	23/1/2015	810000000.00/- (RUPEES EIGHT HUNDRED TEN CRORE ONLY)	<p>NATURE, DESCRIPTION AND BRIEF PARTICULARS OF THE INSTRUMENT(S) CREATING OR MODIFYING THE CHARGE: DEED OF HYPOTHECATION FOR EXTENSION OF JOINT & PARI PASSU HYPOTHECATION CHARGE ON ALL TANGIBLE MOVABLE PROP EXECUTED BY CO ON 23.01.2015 TO SECURE MODIFIED, REVISED & INCREASED FB & NFB AGGREGATE WC LIMITS OF RS 810.00 CRORES GRANTED BY BOI CONSORTIUM (BOI+BOB+IDBI+DB+PNB+AB+IOB+SYNB+UBI) EXTENT AND OPERATION OF THE CHARGE: JOINT & PARI PASSU/FIRST/SECOND HYPO CHARGE IN FAVOUR OF PNB INVESTMENT SERVICE LTD FOR BOI CONSORTIUM (BOI+BOB+IDBI+DB+PNB+AB+IOB+SYNB+UBI) ON MOVABLE PROP BEING P&M, STOCKS OF MAT, BOOK DEBTS&OTHER MOV ASSETS OF THE CO TO SECURE MODIFIED, REVISED & INCREASED FB & NFB TOT AGGREGATE LIMITS OF RS 810.00 CRORES GRATNED TO COMPANY ALONGWITH INT, ADDL INT, PENAL INT, COSTS, CHARGES, COMMISSION & ALL OTHER AMT DUE AND PAYABLE TO BOI CONST FROM TIME TO TIME OF WHAT SO EVER NATURE DETAILS AS PER ANNEXURE.</p> <p>SHORT PARTICULARS OF THE PROPERTY OR ASSET(S) CHARGED (INCLUDING COMPLETE ADDRESS AND LOCATION OF THE PROPERTY): (1) ALL STOCKS OF RM, SIP, SFG, FG, STRS & SPRS LYING AT HEDUVA HANUMANT TA & DIST MEHSANA, KALYNPUR, DIST JAMNAGAR OR ELSE BOTH PRESENT & FUTURE.</p> <p>(2) ALL PRESENT & FUTURE BK DTS, OUTSTANDINGS, MONEY RECEIVABLES, CLAIMS, BILLS DUE & OWING TO CO.</p> <p>(3) ALL MOV PLANT & MACH, EQUIPMENTS, WIND MILLS WHETHER INSTALLED OR NOT & LYING LOOSE OR IN CASES SITUATE AT KALYANPUR, HEDUVA HANUMANT, NARANSARI, ANJAR, KADOLI OR ELSE.</p> <p>(4) DETAILS OF THE SECURITY IS GIVEN ON PAGE NO. 19, 20, 21 OF DEED OF HYPOTHECATION AS ANNEXED 2</p> <p>PARTICULARS OF THE PRESENT MODIFICATION: JOINT & PARI PASSU / FIRST HYPO CHARGE IN FAVOR OF PNB INVST LTD FOR BOI CONST & BOI AS LEAD & CONST BANKS (BOI+BOB+IDBI+DB+PNB+AB+IOB+SYNB+UBI)HAVE GRANTED ADDL/FRESH LIMITS-REVISED/ ENHANCED/REALIGNED/REDUCED VARIOUS CREDIT FACILITIES WITH NEW MODIFIED & REVISED & INCREASED AGGREGATE LIMITS OF RS. 810.00CRORES. THUS JT & PARI PASSU / IIND HYPOTHECATION CH ON MOVABLE PROP OF THE CO IS EXTENDED FM TO RS. 810.00CRORES & WILL OPERATE FOR RS. 810.00CRORES W. E. F. 23.01.2015 DETAILS AS PER ANNEXURE.</p>	Bank of India, Bank of Baroda, Dena Bank, IDBI, PNB, IOB, Syndicate
19	90103104	MODIFICATION	30/3/2017	810000000.00/- (RUPEES EIGHT HUNDRED TEN CRORE ONLY)	<p>NATURE, DESCRIPTION AND BRIEF PARTICULARS OF THE INSTRUMENT(S) CREATING OR MODIFYING THE CHARGE: DEED OF ASSIGNMENT DATED 30/03/2017 EXECUTED BY ANDHRA BANK, UNDER THE PROVISIONS OF SECTION 5 OF SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 IN FAVOUR OF CFM ASSET RECONSTRUCTION PRIVATE LIMITED ACTING IN ITS CAPACITY AS TRUSTEE OF THE CFMARC TRUST-2, ANDHRA BANK</p> <p>EXTENT AND OPERATION OF THE CHARGE: THE EXTENT AND OPERATION OF THE CHARGE IS AS PER LOAN/FINANCING/SECURITY.</p> <p>SHORT PARTICULARS OF THE PROPERTY OR ASSET(S) CHARGED (INCLUDING COMPLETE ADDRESS AND LOCATION OF THE PROPERTY): FOR OCC - FIRST PARI-PASSU CHARGE BY WAY OF HYPOTHECATION OF STOCKS / BOOK DEBTS NOT OLDER THAN 90 DAYS. FOR FLC/ILC/LOU/LOC/BUYERS CREDIT - DOCUMENTS OF TITLE TO CONSIGNMENTS AND HYPOTHECATION OF STOCK RECEIVED UNDER LC AND EXTENSION OF CHARGE OVER CURRENT ASSETS. MORE DESCRIPTION OF PROPERTIES MENTIONED IN ANNEXURE - I ATTACHED HEREWITH.</p> <p>PARTICULARS OF THE PRESENT MODIFICATION: BY THIS DEED OF ASSIGNMENT DATED 30/03/2017 EXECUTED BY ANDHRA BANK LIMITED, (AS ASSIGNOR) HAS ASSIGNED ITS ENTIRE DEBT OF VIMAL OIL & FOOD LTD. ALONG WITH UNDERLYING SECURITIES IN FAVOUR OF CFM ASSET RECONSTRUCTION PVT. LTD (AS ASSIGNEE) ACTING IN ITS CAPACITY AS TRUSTEE OF THE CFMARC TRUST-2 ANDHRA BANK. CFM ASSET RECONSTRUCTION PVT. WILL BE THE CHARGE HOLDER OF THEIR PORTION (ANDHRA BANK). CFM ASSET RECONSTRUCTION PVT. LTD WILL JOIN THE BOI CONSORTIUM IN PLACE OF ANDHRA BANK ON THE TERMS AND CONDITIONS AS PER DEED OF ASSIGNMENT DATED 30-03-2017.</p>	Bank of India, Bank of Baroda, Dena Bank, IDBI, PNB, IOB, Syndicate
20	90102846	CREATION	11/11/2003	481000000.00/- (RUPEES FORTY EIGHT CRORES TEN LACS ONLY)	<p>NATURE, DESCRIPTION AND BRIEF PARTICULARS OF THE INSTRUMENT(S) CREATING OR MODIFYING THE CHARGE: NO INSTRUMENT WAS EXECUTED BUT BY ORAL ASSENT A MORTGAGE BY DEPOSIT OF TITLE DEEDS WAS CREATED BY THE COMPANY BY WAY OF FIRST CHARGE IN FAVOUR OF BOI, AHMEDABAD CORPORATE BANKING BRANCH, AHMEDABAD.</p> <p>EXTENT AND OPERATION OF THE CHARGE: THE DEPOSIT OF TITLE DEEDS AND DOCUMENTS ON BEHALF OF THE COMPANY MORE PARTICULARLY DESCRIBED UNDER SCHEDULE II.</p> <p>SHORT PARTICULARS OF THE PROPERTY OR ASSET(S) CHARGED (INCLUDING COMPLETE ADDRESS AND LOCATION OF THE PROPERTY): A. LAND AT SURVEY NO. 128 (PAIKY) ADMEASURING 35848 SQ. METRES (TOTALLY) AT VILLAGE HEDUVA HANUMANT, MEHSANA, TOGETHER WITH ALL BUILDINGS AND OTHER STRUCTURES ERECTED, FIXED P&M, FIXTURES AND FITTINGS ATTACHED TO EARTH WHETHER INSTALLED OR NOT AND BOTH PRESENT AND FUTURE. B. 128 (PAIKY) ADMEASURING 24989 SQ. METRES OF MOUJE: KALYANPUR, TAL: KALYANPUR OF DISTRICT, SUB DISTRICT OF JAMNAGAR</p>	Bank of India, Bank of Baroda, Dena Bank, IDBI, PNB, IOB, Syndicate
21	90102846	MODIFICATION	13/3/2004	527100000.00/- (RS. FIFTY TWO CRORES SEVENTY ONE LACS ONLY)	<p>NATURE, DESCRIPTION AND BRIEF PARTICULARS OF THE INSTRUMENT(S) CREATING OR MODIFYING THE CHARGE: ORAL ASSENT TO THE BANK CONTINUING TO HOLD TITLE DEEDS OF THE COMPANY'S PROPERTIES.</p> <p>EXTENT AND OPERATION OF THE CHARGE: THE DEPOSIT OF TITLE DEEDS AND DOCUMENTS ON BEHALF OF THE COMPANY MORE PARTICULARLY DESCRIBED UNDER SCHEDULE II WITH THE INTENT TO CREATE SECURITY IN FAVOUR OF BANK ON THE COMPANY'S IMMOVABLE PROPERTIES DESCRIBED BELOW.</p> <p>SHORT PARTICULARS OF THE PROPERTY OR ASSET(S) CHARGED (INCLUDING COMPLETE ADDRESS AND LOCATION OF THE PROPERTY)</p> <p>1) BLOCK NO. 91/PAIKY, VILLAGE HEDUVA HANUMANT, TA. & DIST. MEHSANA ADMEASURING 35840 SQ. MTRS.</p> <p>2. SURVEY NO. 128 OF MOUJE KALYANPUR, TA. KALYANPUR, DIST. JAMNAGAR ADMEASURING 24989 SQ. MTRS.</p> <p>PARTICULARS OF THE PRESENT MODIFICATION: ORAL ASSENT TO CONTINUE TO HOLD TITLE DEEDS OF THE COMPANY'S PROPERTIES FOR FUND AND NON FUND BASED ADDITIONAL CREDIT FACILITIES AGGREGATING TO RS. 5271.00 LACS.</p>	Bank of India, Bank of Baroda, Dena Bank, IDBI, PNB, IOB, Syndicate
22	90102846	MODIFICATION	21/6/2006	569090000.00 (RS. FIFTY SIX CRORES NINETY LACS NINE THOUSAND ONLY)	<p>NATURE, DESCRIPTION AND BRIEF PARTICULARS OF THE INSTRUMENT(S) CREATING OR MODIFYING THE CHARGE: ORAL ASSENT TO THE BANK CONTINUING TO HOLD TITLE DEEDS OF THE COMPANY'S PROPERTIES.</p> <p>EXTENT AND OPERATION OF THE CHARGE: 1. RATE OF INTEREST ON WORKING CAPITAL AND TERM LOAN @ BPLR MINIMUM 11.25% P.A.</p> <p>2. THE COMMISSION AND OTHER CHARGES ON NON FUND BASED LIMITS AS APPLICABLE.</p> <p>3. TERM LOAN IS REPAYABLE IN 20 QUARTERLY INSTALLMENTS OF RS. 12.65 LACS COMMENCED FROM 01.10.2003.</p> <p>SHORT PARTICULARS OF THE PROPERTY OR ASSET(S) CHARGED (INCLUDING COMPLETE ADDRESS AND LOCATION OF THE PROPERTY): 1. BLOCK NO. 91/PAIKY, VILLAGE HEDUVA HANUMANT, TA. & DIST. MEHSANA ADMEASURING 35840 SQ. MTRS.</p> <p>2. SURVEY NO. 128 OF MOUJE KALYANPUR, TA. KALYANPUR, DIST. JAMNAGAR ADMEASURING 24989 SQ. MTRS.</p> <p>PARTICULARS OF THE PRESENT MODIFICATION: ORAL ASSENT TO CONTINUE TO HOLD TITLE DEEDS OF THE COMPANY'S PROPERTIES FOR FUND AND NON FUND BASED ADDITIONAL CREDIT FACILITIES AGGREGATING TO RS. 5690.90 LACS.</p>	Bank of India, Bank of Baroda, Dena Bank, IDBI, PNB, IOB, Syndicate

23	90102846	MODIFICATION	14/10/2006	804090000.00/- (RUPEES EIGHTY CRORES FORTY LACS NINETY THOUSAND ONLY)	<p>NATURE, DESCRIPTION AND BRIEF PARTICULARS OF THE INSTRUMENT(S) CREATING OR MODIFYING THE CHARGE: SUPPLEMENTAL MEMORANDUM OF DEPOSIT OF TITLE DEEDS. EXTENT AND OPERATION OF THE CHARGE: THE CHARGE EXTENDED BY WAY OF CONSTRUCTIVE DELIVERY OF TITLE-DEEDS OF THE IMMOVABLE PROPERTY OF THE COMPANY SITUATED AT SURVEY NO. 91 (PAIKY) AT VILLAGE HANUMANT HEDUVA AND AT SURVEY NO. 128 (PAIKY) MOUJE : KALYANPUR NOT ONLY FOR DUE REPAYMENT AND DISCHARGE TO SECURE VARIOUS CREDIT FACILITIES GRANTED BY BANK OF INDIA BUT ALSO FOR DUE REPAYMENT AND DISCHARGE TO SECURE VARIOUS CREDIT FACILITIES GRANTED BY BANK OF BARODA ON FIST PARI PASSU BASIS AGGREGATING LIMIT OF RS. 8040.90 LACS.</p> <p>SHORT PARTICULARS OF THE PROPERTY OR ASSET(S) CHARGED (INCLUDING COMPLETE ADDRESS AND LOCATION OF THE PROPERTY): (1) SURVEY NO. 91 (PAIKY), VILLAGE : HEDUVA HANUMANT, TA & DIST : MEHSANA ADMEASURING 35840 SQ. MTS.</p> <p>(2) SURVEY NO. 128 (PAIKY) OF MOUJE : KALYANPUR, TAL : KALYANPUR, DIST : JAMNAGAR ADMEASURING 24989 SQ. MTS.</p> <p>PARTICULARS OF THE PRESENT MODIFICATION: SUPPLEMENTAL MEMORANDUM OF DEPOSIT OF TITLE DEEDS CREATED AUTHORISING BANK OF INDIA TO HOLD AND RETAIN THE TITLE DEEDS OF THE PROPERTY ON ITS OWN BEHALF AND AS THE AGENT OF BANK OF BARODA FOR VARIOUS CREDIT FACILITIES TO THE EXTENT OF RS. 5690.90 LACS GRANTED BY BANK OF INDIA AND OF RS. 2350.00 LACS GRANTED BY BANK OF BARODA.</p>	Bank of India, Bank of Baroda, Dena Bank, IDBI, PNB, IOB, Syndicate
24	90102846	MODIFICATION	2/2/2008	1132500000.00/- (RUPEES ONE HUNDRED THIRTEEN CRORES TWENTY FIVE LACS ONLY)	<p>NATURE, DESCRIPTION AND BRIEF PARTICULARS OF THE INSTRUMENT(S) CREATING OR MODIFYING THE CHARGE: FOURTH SUPPLEMENTAL MEMORANDUM OF ENTRY. EXTENT AND OPERATION OF THE CHARGE: CHARGE EXTENDED BY WAY OF CONSTRUCTIVE DELIVERY OF TITLE DEEDS OF THE COMPANY'S IMMOVABLE PROPERTY COMPRISING OF PIECE OR PARCEL OF FREEHOLD N A LAND SITUATE LYING & BEING AT VILL: HEDUVA HANUMANT TAL & DIST: MEHSANA BEARING SURVEY NO 91(P) AND AT TAL: KALYANPUR, DIST: JAMNAGAR BEARING SURVEY NO.128 (PAIKY) MOUJE : KALYANPUR TO SECURE DUE REPAYMENT AND DISCHARGE OF VARIOUS ENHANCED CREDIT FACILITIES SANCTIONED BY BOI & BOI CONSORTIUM AGGREGATING RS.11325 LAKHS.</p> <p>SHORT PARTICULARS OF THE PROPERTY OR ASSET(S) CHARGED (INCLUDING COMPLETE ADDRESS AND LOCATION OF THE PROPERTY): (1) SURVEY NO. 91 (PAIKY), VILLAGE: HEDUVA HAUNUMANT, TA & DIST : MEHSANA ADMESURING 35840 SQ.MTS</p> <p>(2) SURVEY NO 128 (PAIKY) OF MOUJE : KALYANPUR, DIST : JAMNAGAR ADMEASURING 24989 SQ MTS.</p> <p>PARTICULARS OF THE PRESENT MODIFICATION: SUPPLEMENTAL MEMORANDUM OF ENTRY BY CONSTRUCTIVE DEPOSIT OF TITLE DEEDS OF CO'S IMMOVABLE PROPERTY COMPRISING OF ALL PIECE OR PARCEL OF FREEHOLD N.A LAND AS PER PART A & B OF SECOND SCHEDULE OF 4TH SUPPLEMENTAL MEMORANDUM OF ENTRY AUTHORIZING BOI TO HOLD & RETAIN TITLE DEEDS OF THE COMPANY'S IMMOVABLE PROPERTIES ON ITS OWN SELF AND ON BEHALF OF BOB FOR VARIOUS CREDIT FACILITIES GRANTED TO CO. LIMITS SANCTIONED FROM BOI RS. 8025 LAKHS & FROM BOB RS.3300 LAKHS, ALL AGGREGATING RS.11325 LAKHS</p>	Bank of India, Bank of Baroda, Dena Bank, IDBI, PNB, IOB, Syndicate
25	90102846	MODIFICATION	29/12/2009	1788200000.00/- (RUPEES ONE HUNDRED SEVENTY EIGHT CRORE EIGHTY TWO LACS ONLY)	<p>NATURE, DESCRIPTION AND BRIEF PARTICULARS OF THE INSTRUMENT(S) CREATING OR MODIFYING THE CHARGE: 5TH SUPP MEMORANDUM OF ENTRY FOR EXTENSION OF EQ MORT ON IMMOVABLE PROP EXECUTED BY CO ON 29.12.2009 TO SECURE FB & NFB AGREGATE LIMITS OF RS 178.82 CRORES GRANTED BY BOI CONSORTIUM WHICH IS REGISTERED WITH SUB-REGISTRAR SRO - AHMEDABAD - 3 MEMNAGAR AT SR NO 1830 IN BOOK NO 1 CONTAINING 21(TWENTY ONE) PAGES</p> <p>EXTENT AND OPERATION OF THE CHARGE: JOINT & PARRI PASSU EQ MORT CHARGE IN FAVOUR OF BOI CONSORTIUM (BOI+BOB+IDBI+DB) ON IMMOVABLE PROP OF THE CO BEING LAND, BLDG, SHEDS, STRUCTURES, FIXED PLANT & MACH TO SECURE FB & NFB TOT AGGREGATE LIMITS OF RS 178.82 CRORES GRATNED TO COMPANY ALONGWITH INT, ADDL INT, PENAL INT, COSTS, CHARGES, COMMISSION & ALL OTHER AMT DUE AND PAYABLE TO BOI CONST FROM TIME TO TIME OF WHAT SO EVER NATURE.</p> <p>SHORT PARTICULARS OF THE PROPERTY OR ASSET(S) CHARGED (INCLUDING COMPLETE ADDRESS AND LOCATION OF THE PROPERTY): (1) ALL THAT PEICE & PARCEL OF FH NA LAND AT HEDUVA HANUMANT TA & DIST MEHSANA RS NO 91P ADM 35840 SQ MTRS TOGETHER WITH ALL BLDGS & OTHER STRUCTURES, FIXED PLANT & MACH PRESENT & FUTURE.</p> <p>(2) ALL THAT PEICE & PARCEL OF FH NA LAND AT KALYANNAGAR TA & DIST JAMNAGAR RS NO 128P ADM 24989 SQ MTRS TOGETHER WITH ALL BLDGS & OTHER STRUCTURES, FIXED PLANT & MACH PRESENT & FUTURE.</p> <p>(3) DETAILS AS PER ANNEXURE.</p> <p>PARTICULARS OF THE PRESENT MODIFICATION: IDBI BK & DENA BK INDUCTED AS MEMBERS OF BOI CONST WITH BOI AS LEAD & CONST BANKS (BOI+BOB+IDBI+DB) HAVE GRANTED ADDL / FRESH LIMITS - LOANS - REVISED / ENHANCED/ RESTRUCTURED/ REDUCED VARIOUS CREDIT FACILITIES WITH NEW MODIFIED & REVISED AGGREGATE LIMITS OF RS. 178.82 CRORES. THUS EQ MORT CH ON IMMOVABLE PROP OF THE CO IS EXTENDED FM 113.25 CRORES TO RS. 178.82 CRORES & WILL OPERATE FOR RS. 178.82 CRORES W. E. F. 29.12.2009.</p> <p>DETAILS AS PER ANNEXURE II.</p>	Bank of India, Bank of Baroda, Dena Bank, IDBI, PNB, IOB, Syndicate
26	90102846	MODIFICATION	3/3/2011	2895300000.00/- (RUPEES TWO HUNDRED EIGHTY NINE CRORE FIFTY THREE LACS ONLY)	<p>NATURE, DESCRIPTION AND BRIEF PARTICULARS OF THE INSTRUMENT(S) CREATING OR MODIFYING THE CHARGE: DEED OF RECTIFICATION OF SUPPLEMENTAL MEMORANDUM OF ENTRY FOR RECTIFICATION OF INADVERTNT TYPOGRAPHICAL ERRORS IN EXTENSION OF EQ MORT ON IMMOVABLE PROP EXECUTED BY CO ON 03.03.2011 TO SECURE FB & NFB AGREGATE LIMITS OF RS 289.53 CRORES GRANTED TO CO BY BOI CONSORTIUM WHICH IS REGISTERED WITH SUB-REGISTRAR SRO - AHMEDABAD - 3 MEMNAGAR AT SR NO 2664 IN BOOK NO 1 CONTAINING 11 (ELEVEN) PAGES</p> <p>EXTENT AND OPERATION OF THE CHARGE: JOINT & PARRI PASSU EQ MORT CHARGE IN FAVOUR OF BOI CONSORTIUM (BOI+BOB+IDBI+DB) ON IMMOVABLE PROP BEING LAND, BLDG, SHEDS, STRUCTURES & FIXED PLANT & MACH OF THE CO TO SECURE FB & NFB TOT AGGREGATE LIMITS OF RS 289.53 CRORES GRATNED TO THE CO ALONGWITH INT, ADDL INT, PENAL INT, COSTS, CHARGES, COMMISSION & ALL OTHER AMT DUE AND PAYABLE TO BOI CONST FROM TIME TO TIME OF WHAT SO EVER NATURE.</p> <p>SHORT PARTICULARS OF THE PROPERTY OR ASSET(S) CHARGED (INCLUDING COMPLETE ADDRESS AND LOCATION OF THE PROPERTY): (1) ALL THAT PEICE & PARCEL OF FH NA LAND AT HEDUVA HANUMANT TA & DIST MEHSANA RS NO 91P ADM 35840 SQ MTRS TOGETHER WITH ALL BLDGS & OTHER STRUCTURES, FIXED PLANT & MACH PRESENT & FUTURE.</p> <p>(2) ALL THAT PEICE & PARCEL OF FH NA LAND AT KALYANNAGAR TA & DIST JAMNAGAR RS NO 128P ADM 24989 SQ MTRS TOGETHER WITH ALL BLDGS & OTHER STRUCTURES, FIXED PLANT & MACH PRESENT & FUTURE.</p> <p>(3) DETAILS AS PER ANNEXURE II</p> <p>PARTICULARS OF THE PRESENT MODIFICATION: BY THIS DEED OF RECT CERTAIN INADVERTNT, OVERSIGHT TYPOGRAPHICAL ERRORS IN SUPP MOE DT 31.01.2011 ARE RECTIFICIED SUCH AS ANNEXURE GIVING DETAILS OF LIM REPLACED, "AND CORP LIM WITH LIM RS 17 CR" ADDED IN CL 9 ON PG 8, ON PAGE 195.82 FIGURE ON PAGE 9 CHANGED / REPLACED WITH 178.82 WITHOUT CHANGE IN TOTAL AGGREGATE LIM OF RS 289.53 CR. THUS EQ MORT CH ON IMMOVABLE PROP WILL OPERATE FOR RS. 289.53 CR FOR LIM GRANTED TO CO. DETAILS AS PER ANNEXURE II.</p>	Bank of India, Bank of Baroda, Dena Bank, IDBI, PNB, IOB, Syndicate

27	90102846	MODIFICATION	31/1/2011	2895300000/- (RUPEES TWO HUNDRED EIGHTY NINE CRORE FIFTY THREE LACS ONLY)	<p>NATURE, DESCRIPTION AND BRIEF PARTICULARS OF THE INSTRUMENT(S) CREATING OR MODIFYING THE CHARGE: SIXTH SUPPLEMENTAL MEMORANDUM OF ENTRY FOR EXTENSION OF EQ MORT ON IMMOVABLE PROP EXECUTED BY CO ON 31.01.2011 TO SECURE MODIFIED, REVISED & INCREASED FB & NFB AGREEGATE LIMITS OF RS 289.53 CRORES GRANTED TO CO BY BOI CONSORTIUM WHICH IS REGISTERED WITH SUB-REGISTRAR SRO - AHMEDABAD - 3 MEMNAGAR AT SR NO 1255 IN BOOK NO 1 CONTAINING 25 (TWENTY FIVE) PAGES</p> <p>EXTENT AND OPERATION OF THE CHARGE: JOINT & PARRI PASSU EQ MORT CHARGE IN FAVOUR OF BOI CONSORTIUM (BOI+BOB+IDBI+DB) ON IMMOVABLE PROP BEING LAND, BLDG, SHED, STRUCTURE & FIXED PLANT & MACH OF THE CO TO SECURE MODIFIED, REVISED & INCREASED FB & NFB TOT AGGREGATE LIMITS OF RS 289.53 CRORES GRATNED TO THE CO ALONGWITH INT, ADDL INT, PENAL INT, COSTS, CHARGES, COMMISSION & ALL OTHER AMT DUE AND PAYABLE TO BOI CONST FROM TIME TO TIME OF WHAT SO EVER NATURE.</p> <p>SHORT PARTICULARS OF THE PROPERTY OR ASSET(S) CHARGED (INCLUDING COMPLETE ADDRESS AND LOCATION OF THE PROPERTY): (1) ALL THAT PEICE & PARCEL OF FH NA LAND AT HEDUVA HANUMANT TA & DIST MEHSANA RS NO 91P ADM 35840 SQ MTRS TOGETHER WITH ALL BLDGS & OTHER STRUCTURES, FIXED PLANT & MACH PRESENT & FUTURE.</p> <p>(2) ALL THAT PEICE & PARCEL OF FH NA LAND AT KALYANNAGAR TA & DIST JAMNAGAR RS NO 128P ADM 24989 SQ MTRS TOGETHER WITH ALL BLDGS & OTHER STRUCTURES, FIXED PLANT & MACH PRESENT & FUTURE.</p> <p>(3) DETAILS AS PER ANNEXURE II</p> <p>PARTICULARS OF THE PRESENT MODIFICATION: BOI CONSRT GRANTED TO CO ADDL FB WCL RS 23 CR. REALIGNED TM TO RS 1.30 CR. CORP LN RS 14.58 CR, NFB WCL 83.65 CR THEREBY TOTAL FB & NFB AGGREGATE LIM ARE MODIFIED, REVISED & INCREASED FM 178.82 CR TO RS 289.53 CRORES. THUS FIRST & EXCLUSIVE JOINT & PARI PASU EQ MORT CH ON IMMOVABLE PROP BEING LAND, BLDG, SHEDS, STRUCTURES & FIXED PLANT & MACH IS EXTENDED & WILL OPERATE FOR RS. 289.53 CR W. E. F. 31.01.2011. DETAILS AS PER ANNEXURE II.</p>	Bank of India, Bank of Baroda, Dena Bank, IDBI, PNB, IOB, Syndicate
28	90102846	MODIFICATION	29/3/2012	5551900000.00/- (RUPEES FIVE HUNDRED FIFTY FIVE CRORE NINETEEN LACS ONLY)	<p>NATURE, DESCRIPTION AND BRIEF PARTICULARS OF THE INSTRUMENT(S) CREATING OR MODIFYING THE CHARGE: SEVENTH SUPPLEMENTAL MEMORANDUM OF ENTRY FOR EXTENSION OF EQ MORT ON IMMOVABLE PROP EXECUTED BY CO ON 29.03.2012 TO SECURE MODIFIED, REVISED & INCREASED FB & NFB AGREEGATE LIMITS OF RS 555.19 CRORES GRANTED TO CO BY BOI CONSORTIUM WHICH IS REGISTERED WITH SUB-REGISTRAR SRO - AHMEDABAD - 3 MEMNAGAR AT SR NO 2125 IN BOOK NO 1 CONTAINING 30 (THIRTY) PAGES</p> <p>EXTENT AND OPERATION OF THE CHARGE: JOINT & PARRI PASSU EQ MORT CHARGE IN FAVOUR OF BOI CONSORTIUM (BOI+BOB+IDBI+DB+PNB+AB) ON IMMOVABLE PROP BEING LAND, BLDG, SHED, STRUCTURE & FIXED PLANT & MACH OF THE CO TO SECURE MODIFIED, REVISED & INCREASED FB & NFB TOT AGGREGATE LIMITS OF RS 555.19 CRORES GRATNED TO COMPANY ALONGWITH INT, ADDL INT, PENAL INT, COSTS, CHARGES, COMMISSION & ALL OTHER AMT DUE AND PAYABLE TO BOI CONST FROM TIME TO TIME OF WHAT SO EVER NATURE</p> <p>DETAILS AS PER ANNEXURE II.</p> <p>SHORT PARTICULARS OF THE PROPERTY OR ASSET(S) CHARGED (INCLUDING COMPLETE ADDRESS AND LOCATION OF THE PROPERTY): (1) ALL THAT PEICE & PARCEL OF FH NA LAND AT HEDUVA HANUMANT TA & DIST MEHSANA RS NO 91P ADM 35840 SQ MTRS TOGETHER WITH ALL BLDGS & OTHER STRUCTURES, FIXED PLANT & MACH PRESENT & FUTURE.</p> <p>(2) ALL THAT PEICE & PARCEL OF FH NA LAND AT KALYANNAGAR TA & DIST JAMNAGAR RS NO 128P ADM 24989 SQ MTRS TOGETHER WITH ALL BLDGS & OTHER STRUCTURES, FIXED PLANT & MACH PRESENT & FUTURE.</p> <p>(3) DETAILS AS PER ANNEXURE I</p> <p>PARTICULARS OF THE PRESENT MODIFICATION: BOI CONST WITH BOI AS LEAD & CONST BANKS (BOI+BOB+IDBI+DB+PNB+AB) HAVE GRANTED ADDL / FRESH LIM - REVISED / ENHANCED/ REALIGNED / REDUCED VARIOUS CREDIT FACILITIES WITH NEW MODIFIED & REVISED & INCREASED AGGREGATE LIM OF RS. 555.19 CR. THUS JT & PARI PASSU EQ MORT CH ON IMMOVABLE PROP BEING LAND, BLDG, SHEDS, & FIXED PLANT & MACH OF CO IS EXTENDED FM RS. 289.53 CRORES TO RS. 555.19 CR & WILL OPERATE FOR RS. 555.19 CRORES W. E. F. 29.03.2012.</p> <p>DETAILS AS PER ANNEXURE II.</p>	Bank of India, Bank of Baroda, Dena Bank, IDBI, PNB, IOB, Syndicate
29	90102846	MODIFICATION	16/8/2013	6898800000.00/- (RUPEES SIX HUNDRED EIGHTY NINE CRORE EIGHTY EIGHT LACS ONLY)	<p>NATURE, DESCRIPTION AND BRIEF PARTICULARS OF THE INSTRUMENT(S) CREATING OR MODIFYING THE CHARGE: MEMORANDUM OF EQUITABLE MORTGAGE BY DEPOSIT OF TITLE DEEDS DT. 16.08.2013 ON IMMOVABLE PROP BEING LAND, BLDG, SHED, STRUCTURE & FIXED PLANT & MACH OF THE CO TO SECURE MODIFIED, REVISED & INCREASED FB & NFB TOT AGGREGATE LIMITS OF RS 689.88 CRORES GRATNED TO COMPANY ALONGWITH INT, ADDL INT, PENAL INT, COSTS, CHARGES, COMMISSION & ALL OTHER AMT DUE AND PAYABLE TO BOI CONST FROM TIME TO TIME OF WHAT SO EVER NATURE. DETAILS AS PER ANNEXURE 2</p> <p>SHORT PARTICULARS OF THE PROPERTY OR ASSET(S) CHARGED (INCLUDING COMPLETE ADDRESS AND LOCATION OF THE PROPERTY): (1) ALL THAT PEICE & PARCEL OF FH NA LAND AT HEDUVA HANUMANT TA & DIST MEHSANA RS NO 91P ADM 35840 SQ MTRS TOGETHER WITH ALL BLDGS & OTHER STRUCTURES, FIXED PLANT & MACH PRESENT & FUTURE.</p> <p>(2) ALL THAT PEICE & PARCEL OF FH NA LAND AT KALYANNAGAR TA & DIST JAMNAGAR RS NO 128P ADM 24989 SQ MTRS TOGETHER WITH ALL BLDGS & OTHER STRUCTURES, FIXED PLANT & MACH PRESENT & FUTURE.</p> <p>(3) ALL PEIECE AND PARCELS OF SUPER BUILT UP AREA 1077.57 SQ.MTERS. EQUIVALENT 1288.89 SQ.YADA EQUIVALENT 11600 Q.FT ON THE 4TH FLOOR, HERITAGE, NR. THE GRAND BHAGWATI, SG HIGHWAY, AHMEDABAD.</p> <p>(4) DETAILS AS PER ANNEXURE 1</p> <p>PARTICULARS OF THE PRESENT MODIFICATION: PNB INVST SERVICE LTD FOR BOI CONST WITH BOI AS LEAD & CONST BANKS (BOI+BOB+IDBI+DB+PNB+AB) HAVE GRANTED ADDL / FRESH LIM - REVISED / ENHANCED/ REALIGNED / REDUCED VARIOUS CREDIT FACILITIES WITH NEW MODIFIED & REVISED & INCREASED AGGREGATE LIM OF RS. 689.88 CR. THUS JT & PARI PASSU EQ MORT CH ON IMMOVABLE PROP BEING LAND, BLDG, SHEDS, & FIXED PLANT & MACH OF CO IS EXTENDED FM RS. 134.69 CRORES TO RS. 689.88 CR & WILL OPERATE FOR RS. 689.88 CRORES W. E. F. 16.08.2013 DETAILS AS PER ANNEXURE 1 & 2.</p>	Bank of India, Bank of Baroda, Dena Bank, IDBI, PNB, IOB, Syndicate

30	90102846	MODIFICATION	23/1/2015	8100000000.00/- (RUPEES EIGHT HUNDRED TEN CRORE ONLY)	<p>NATURE, DESCRIPTION AND BRIEF PARTICULARS OF THE INSTRUMENT(S) CREATING OR MODIFYING THE CHARGE: SUPPLEMENTAL MEMORANDUM OF EQUITABLE MORTGAGE BY DEPOSITE OF TITLE DEEDS DT. 23.01.2015</p> <p>EXTENT AND OPERATION OF THE CHARGE: JOINT & PARRI PASSU EQ MORT CHARGE IN FAVOUR OF PNB INVESTMENT SERVICE LTD FOR BOI CONSORTIUM (BOI+BOB+IDBI+DB+PNB+AB+IOB+SYNB+UBI) ON IMMOVABLE PROP BEING LAND, BLDG, SHED, STRUCTURE & FIXED PLANT & MACH OF THE CO TO SECURE MODIFIED, REVISED & INCREASED FB & NFB TOT AGGREGATE LIMITS OF RS 810.00 CRORES GRATNETD TO COMPANY ALONGWITH INT, ADDL INT, PENAL INT, COSTS, CHARGES, COMMISSION & ALL OTHER AMT DUE AND PAYABLE TO BOI CONST FROM TIME TO TIME OF WHAT SO EVER NATURE DETAILS AS PER ANNEXURE 2.</p> <p>SHORT PARTICULARS OF THE PROPERTY OR ASSET(S) CHARGED (INCLUDING COMPLETE ADDRESS AND LOCATION OF THE PROPERTY): (1) ALL THAT PEICE & PARCEL OF FH NA LAND AT HEDUVA HANUMANT TA & DIST MEHSANA RS NO 91P ADM 35840 SQ MTRS TOGETHER WITH ALL BLDGS & OTHER STRUCTURES, FIXED PLANT & MACH PRESENT & FUTURE.</p> <p>(2) ALL THAT PEICE & PARCEL OF FH NA LAND AT KALYANNAGAR TA & DIST JAMNAGAR RS NO 128P ADM 24989 SQ MTRS TOGETHER WITH ALL BLDGS & OTHER STRUCTURES, FIXED PLANT & MACH PRESENT & FUTURE.</p> <p>(3) ALL PEIECE AND PARCELS OF SUPER BUILT UP AREA 1077.57 SQ.MTERS. EQUIVALENT 1288.89 SQ.YADA EQUIVALENT 11600 Q.FT ON THE 4TH FLOOR, HERITAGE, NR. THE GRAND BHAGWATI, SG HIGHWAY, AHMEDABAD.</p> <p>(4) DETAILS AS PER ANNEXURE 1</p> <p>PARTICULARS OF THE PRESENT MODIFICATION: PNB INVST SERVICE LTD FOR BOI CONST WITH BOI AS LEAD & CONST BANKS (BOI+BOB+IDBI+DB+PNB+AB+SB+UBI+IOB) HAVE GRANTED ADDL/FRESH LIM-REVISED/ENHANCED/REALIGNED/REDUCED VARIOUS CREDIT FACILITIES WITH NEW MODIFIED & REVISED & INCREASED AGGREGATE LIM OF RS. 810.00 CR. THUS JT & PARI PASSU EQ MORT CH ON IMMOVABLE PROP BEING LAND, BLDG, SHEDS, & FIXED PLANT & MACH OF CO IS EXTENDED FM RS. 120.12 CRORES TO RS. 810.00 CR & WILL OPERATE FOR RS. 810.00 CRORES W. E. F. 23.01.2015 DETAILS AS PER ANNEXURE 1 & 2.</p>	Bank of India, Bank of Baroda, Dena Bank, IDBI, PNB, IOB, Syndicate
31	90102846	MODIFICATION	30/3/2017	8100000000.00/- (RUPEES EIGHT HUNDRED TEN CRORE ONLY)	<p>NATURE, DESCRIPTION AND BRIEF PARTICULARS OF THE INSTRUMENT(S) CREATING OR MODIFYING THE CHARGE: DEED OF ASSIGNMENT DATED 30/03/2017 EXECUTED BY ANDHRA BANK, UNDER THE PROVISIONS OF SECTION 5 OF SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 IN FAVOUR OF CFM ASSET RECONSTRUCTION PRIVATE LIMITED ACTING IN ITS CAPACITY AS TRUSTEE OF THE CFMARC TRUST-2, ANDHRA BANK</p> <p>EXTENT AND OPERATION OF THE CHARGE: THE EXTENT AND OPERATION OF THE CHARGE IS AS PER LOAN/FINANCING/SECURITY DOCUMENTS SHORT PARTICULARS OF THE PROPERTY OR ASSET(S) CHARGED (INCLUDING COMPLETE ADDRESS AND LOCATION OF THE PROPERTY): FIRST PARI-PASSU EQUITABLE MORTGAGE ON IMMOVABLE PROPERTIES (LAND & BUILDING) OF THE COMPANY SITUATED AT VILLAGE HANUMANT DIST. MEHSANA, EQUITABLE MORTGAGE OF LAND AND BUILDING SITUATED AT VILLAGE - KALYANPUR, DIST: JAMNAGAR, AND OFFICE PREMISES AT 4TH FLOOR, HERITAGE, NR.GRAND BHAGWATI, S.G. HIGHWAY, AHMEDABAD. MORE DESCRIPTION OF PROPERTIES MENTIONED IN ANNEXURE - I ATTACHED HEREWITH.</p> <p>PARTICULARS OF THE PRESENT MODIFICATION: BY THIS DEED OF ASSIGNMENT DATED 30/03/2017 EXECUTED BY ANDHRA BANK LIMITED, (AS ASSIGNOR) HAS ASSIGNED ITS ENTIRE DEBT OF VIMAL OIL & FOOD LTD. ALONG WITH UNDERLYING SECURITIES IN FAVOUR OF CFM ASSET RECONSTRUCTION PVT. LTD.(AS ASSIGNEE) ACTING IN ITS CAPACITY AS TRUSTEE OF THE CFMARC TRUST-2 ANDHRA BANK. CFM ASSET RECONSTRUCTION PVT.LTD WILL BE THE CHARGE HOLDER OF THEIR PORTION (ANDHRA BANK). CFM ASSET RECONSTRUCTION PVT. LTD WILL JOIN THE BOI CONSORTIUM IN PLACE OF ANDHRA BANK ON THE TERMS AND CONDITIONS AS PER DEED OF ASSIGNMENT DATED 30-03-2017.</p>	Bank of India, Bank of Baroda, Dena Bank, IDBI, PNB, IOB, Syndicate
32	10426552	CREATION	14/5/2013	40000000.00/- (RUPEES FOUR CRORE ONLY)	<p>NATURE, DESCRIPTION AND BRIEF PARTICULARS OF THE INSTRUMENT(S) CREATING OR MODIFYING THE CHARGE: COMPOSITE HYPOTHECATION AGREEMENT DATED 14TH MAY, 2013</p> <p>EXTENT AND OPERATION OF THE CHARGE: THE CHARGE IS EXTENDED AND OPERATED ON ALL STOCK OF THE RAW MATERIALS, WORK-IN-PROCESS, SEMI & FINISHED GOODS, ALL THE BOOK-DEBTS AND MOVABLE PLANT AND MACHINERY/VEHICLES/CRAFTS SPARES, TOOLS ETC. BOTH PRESENT & FUTURE, AGGREGATING TO RS. 4.00 CRORE.</p> <p>SHORT PARTICULARS OF THE PROPERTY OR ASSET(S) CHARGED (INCLUDING COMPLETE ADDRESS AND LOCATION OF THE PROPERTY): THE WHOLE OF THE BORROWER'S STOCKS, BOTH PRESENT AND FUTURE AND INCLUDING BUT WITHOUT PREJUDICE TO THE GENERALITY OF THE FOREGOING WORDS, ALL STOCKS OF RAM MATERIALS, WORK-IN-PROCESS, SEMI-FINISHED GOODS AND FINISHED GOODS SUCH AS ALL KINDS OF EDIBLE OILS, PACKING MATERIALS, STORES AND SPARES ETC., PACKING MATERIALS AND STORES ETC. WHATSOEVER AND WHERESOEVER SITUATE AND/OR IN TRANSIT WHETHER NOW BELONGING TO OR THAT MAY AT ANY TIME DURING THE CONTINUANCE OF THIS SECURITY BELONG TO THE BORROWER OR THAT MAY BE HELD BY ANY PARTY ANYWHERE TO THE ORDER AND DISPOSITION OF THE BORROWER</p>	Bank of Baroda
33	10393117	CREATION	5/12/2012	200000000.00/- (RUPEES TWENTY CRORE ONLY)	<p>NATURE, DESCRIPTION AND BRIEF PARTICULARS OF THE INSTRUMENT(S) CREATING OR MODIFYING THE CHARGE: AGREEMENT OF HYPOTHECATION (GOODS, BOOK DEBTS AND OTHER MOVABLE ASSETS TO SECURE MULTIPLE FACILITIES) DATED 5TH DECEMBER, 2012</p> <p>EXTENT AND OPERATION OF THE CHARGE: THE HYPO. CHARGE EXTENDS AND OPERATES ON HYPOTHECATED GOODS & BOOK DEBTS OF THE COMPANY UPTO AGGREGATING LIMIT OF RS. 20.00 CRORE.</p> <p>SHORT PARTICULARS OF THE PROPERTY OR ASSET(S) CHARGED (INCLUDING COMPLETE ADDRESS AND LOCATION OF THE PROPERTY): (1) ALL STOCKS OF RMS, GOODS IN PROCESS & FGS SUCH AS VARIOUS TYPES OF EDIBLE OILS ETC. CONSUMABLE STORES AND SPARES, PACKING MATERIAL ETC.</p> <p>(2) ALL THE TANGIBLE/INTANGIBLE MOVABLE PROPERTIES AND ASSETS OF THE COMPANY INCLUDING PLANT, MACHINERY, TOOLS AND ACCES. STORES, SPARES RELATING TO THE PLANT SC MACHINERY, FURNITURES, ARTICLES.</p> <p>(3) OFFICE EQ. COMPUTERS AND THINGS BELONGING TO THE BORROWER/S AND BEING AT THEIR PREMISES/FACTORIES AT MEHSANA, GUJARAT.</p> <p>(4) AND ALL PRESENT AND FUTURE BOOK-DEBTS, OUTSTANDINGS, MONEYS, RECEIVABLES, CLAIMS BILLS, RIGHTS, TO OR IN MOVABLE PROPERTIES AND MOVABLE ASSETS.</p>	Dena Bank
34	10335340	CREATION	18/1/2012	250000000.00/- (RUPEES TWENTY FIVE CRORE ONLY)	<p>NATURE, DESCRIPTION AND BRIEF PARTICULARS OF THE INSTRUMENT(S) CREATING OR MODIFYING THE CHARGE: AGREEMENT OF HYPOTHECATION (GOODS, BOOK DEBTS AND OTHER MOVABLE ASSETS TO SECURE MULTIPLE FACILITIES) DTD 18TH JANUARY, 2012, EXECUTED BY THE COMPANY FOR SECURING THE PAYMENT OF RS. 25,00,00,000/- IN AGGREGATE</p> <p>EXTENT AND OPERATION OF THE CHARGE: SUBSERVIENT CHARGE BY WAY OF HYPOTHECATION ON STOCK & BOOK DEBTS UPTO AGGREGATING LIMIT OF RS. 25,00,00,000/-</p> <p>SHORT PARTICULARS OF THE PROPERTY OR ASSET(S) CHARGED (INCLUDING COMPLETE ADDRESS AND LOCATION OF THE PROPERTY): (1) SUBSERVIENT CHARGE ON ALL STOCKS OF RM.GOODS IN PROCESS AND FINISHED GOODS,EDIBLE OIL ETC. CONSUMABLE STORES,PACKING MATERIAL ETC. BOTH PRESENT AND FUTURE BROUGHT INTO OR UPON GODOWN AT MEHSANA.</p> <p>(2) SUBSERVIENT CHARGE ON ALL PRESENT AND FUTURE BOOK-DEBTS, O/S, MONEYS RECEIVABLES, CLAIMS, BILLS, RIGHTS ETC. IN MOVABLE PROPERTIES AND ASSETS WHICH NOW DUE OR, OWING OR PAYABLE BELONGING TO BORROWERS.</p>	Dena Bank

35	10126875	CREATION	16/9/2008	335000000.00/- (RUPEES THIRTY THREE CRORES FIFTY LACS ONLY)	NATURE, DESCRIPTION AND BRIEF PARTICULARS OF THE INSTRUMENT(S) CREATING OR MODIFYING THE CHARGE: AGREEMENT OF HYPOTHECATION (GOODS, BOOK DEBTS AND OTHER MOVABLE ASSETS TO SECURE MULTIPLE FACILITIES) EXECUTED BY THE COMPANY TO SECURE FUND BASED AND NON-FUND BASED LIMITS OF RS. 3350.00 LACS IN AGGREGATE. EXTENT AND OPERATION OF THE CHARGE: SUBSERVIENT FIRST AND PARI PASSU CHARGE BY WAY OF HYPOTHECATION ON BORROWER'S ALL GOODS AND/OR BOOK -DEBTS AND/OR MOVABLES AND OTHER TANGIBLE ASSETS WITH OTHER LENDER (OTHER THAN EXCLUSIVE CHARGE OF BOI) TO SECURE VARIOUS CREDIT FACILITIES OF RS.3350.00 LACS IN AGGREGATE ALONGWITH THE INTEREST, PENAL INTEREST, LIQ DAMAGES, COMM, ETC. SHORT PARTICULARS OF THE PROPERTY OR ASSET(S) CHARGED (INCLUDING COMPLETE ADDRESS AND LOCATION OF THE PROPERTY): ALL STOCKS, RM, GOODS IN PROCESS & FG AND ALL OTHER TANGIBLE / INTANGIBLE, MOVABLE PROPERTIES AND ASSETS SITUATED/ TO BE SITUATED IN FUTURE AT THEIR PREMISES/ FACTORY AT SR. NO.91, VILL. HEDUVA HANUMANT, NR PLAVASNA RLY CROSSING, HIGHWAY, MEHSANA-2 AND AT KANDLA PORT, GANDHIDHAM AND ELSEWHERE OR IN TRANSIT AND ALL PRESENT AND FUTURE BOOK-DEBTS, O/S, BILL REC.V., CLAIMS WHICH ARE NOW DUE OR BECOME DUE AS PER ANNX.	Dena Bank
36	10211177	CREATION	29/1/2010	7000000.00/- (RUPEES SEVENTY LACS ONLY)	NATURE, DESCRIPTION AND BRIEF PARTICULARS OF THE INSTRUMENT(S) CREATING OR MODIFYING THE CHARGE: LOAN AGREEMENT NO. CF - 5746020 DATED 29-01-2010 EXTENT AND OPERATION OF THE CHARGE: LOAN AGREEMENTS ENTERED INTO BY THE COMPANY WITH KOTAK MAHINDRA PRIME LIMITED FOR AVAILING CAR FINANCE AGGREGATING TO RS. 70,00,000/- (RUPEES SEVENTY LACS ONLY) FOR E SEGMENT BMW CAR. SHORT PARTICULARS OF THE PROPERTY OR ASSET(S) CHARGED (INCLUDING COMPLETE ADDRESS AND LOCATION OF THE PROPERTY): E SEGMENT - BMW IMPORTED VEHICLE - CH 04 H 5655.	KOTAK MAHINDRA PRIME LIMITED
37	10211620	CREATION	29/1/2010	2500000.00/- (RUPEES TWENTY FIVE LACS ONLY)	NATURE, DESCRIPTION AND BRIEF PARTICULARS OF THE INSTRUMENT(S) CREATING OR MODIFYING THE CHARGE: LOAN AGREEMENT NO. CF - 5746280 DATED 29-01-2010. EXTENT AND OPERATION OF THE CHARGE: SUBSERVIENT LOAN AGREEMENT ENTERED INTO BY THE COMPANY WITH KOTAK MAHINDRA PRIME LIMITED FOR AVAILING CAR FINANCE AGGREGATING TO RS. 25,00,000/- (RUPEES TWENTY FIVE LACS ONLY) FOR TOYOTA INNOVA CAR RS. 25,00,000/- SHORT PARTICULARS OF THE PROPERTY OR ASSET(S) CHARGED (INCLUDING COMPLETE ADDRESS AND LOCATION OF THE PROPERTY): MULTI UTILITY VEHICLE - TOYOTA INNOVA G4 DIESEL - GJ 2 AC 9093.	KOTAK MAHINDRA PRIME LIMITED
38	10211692	CREATION	29/1/2010	5500000.00/- (RUPEES FIFTY FIVE LACS ONLY)	NATURE, DESCRIPTION AND BRIEF PARTICULARS OF THE INSTRUMENT(S) CREATING OR MODIFYING THE CHARGE: LOAN AGREEMENT NO. CF - 5745742 DATED 29-01-2010. EXTENT AND OPERATION OF THE CHARGE: LOAN AGREEMENT ENTERED INTO BY THE COMPANY WITH KOTAK MAHINDRA PRIME LIMITED FOR AVAILING CAR FINANCE AGGREGATING TO RS. 55,00,000/- (RUPEES FIFTY FIVE LACS ONLY) FOR D SEGMENT HONDA ACCORD - RS. 55,00,000/- SHORT PARTICULARS OF THE PROPERTY OR ASSET(S) CHARGED (INCLUDING COMPLETE ADDRESS AND LOCATION OF THE PROPERTY): 1) SEGMENT D - HONDA SEIL- HONDA ACCORD - GJ 2 AC 6366.	KOTAK MAHINDRA PRIME LIMITED